



# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शुक्रवार, 24 अक्टूबर, 2025 / 02 कार्तिक, 1947

हिमाचल प्रदेश सरकार

**MEDICAL EDUCATION DEPARTMENT**

**NOTIFICATION**

*Shimla-2, the 1st October, 2025*

No. **HFW-B-A04/3/2023-HEALTH-141853**.—In continuation to this Department Notification of even number dated 09-11-2023 and in exercise of the powers conferred under

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(6907)

section 3(c) of the Himachal Pradesh Medical Council Act, 2003 the Governor, Himachal Pradesh is pleased to nominate the following as elected members of Himachal Pradesh Medical Council in the public interest:—

| Sl. No. | Name and Designation | Address                                                                             |
|---------|----------------------|-------------------------------------------------------------------------------------|
| 1.      | Dr. Shainee Singh    | Singh Cottage, Ward No. 7, Upper Lahasa, Rampur Bushair, District Shimla, H.P.      |
| 2.      | Dr. Vishal Bodh      | Bodh Building, House No. 58, Ward No. 3 Akhara Bazar, Kullu, H.P.                   |
| 3.      | Dr. Ramesh Azad      | Village Gulo, P.O. Jais, Tehsil Theog, District Shimla, H.P.                        |
| 4.      | Dr. Rajesh Sharma    | Sweet Home Vikas Nagar, Shimla, H.P.                                                |
| 5.      | Dr. Vineeta Sharma   | Sweet Home Vikas Nagar, Shimla, H.P.                                                |
| 6.      | Dr. Ashish Chauhan   | Village Khaigar, P.O. Ghasni, Tehsil Tikkar, District Shimla, H.P.                  |
| 7.      | Dr. Dimple Kumar     | Sri Sadan, Dhingoo Temple Road Opposite Military Gate Sanjauli, Shimla, H.P.        |
| 8.      | Dr. Amitabh Jain     | 168/1 Kalindi Enclave, Canal Road, Shamshepur, Paonta Sahib, District Sirmaur, H.P. |
| 9.      | Dr. Hanish Rana      | Flat No. 201, Claridges residency Himalayas, Block A Upper Bharari, Shimla, H.P.    |

By order,

Sd/-  
Secretary (Health).

## MEDICAL EDUCATION & RESEARCH DEPARTMENT

### NOTIFICATION

*Shimla-2, the 9th November, 2023*

**No. HFW-B-A04/3/2023-HEALTH-141853.**—In exercise of the powers conferred under Section 3 of the Himachal Pradesh State Medical Council Act, 2003, the Governor, Himachal Pradesh is pleased to constitute the State Medical Council Himachal Pradesh as under:—

| Sl. No. | Name & Designation                                                                                  | Appointment as | Under Section |
|---------|-----------------------------------------------------------------------------------------------------|----------------|---------------|
| 1.      | Dr. Brij Sharma, Professor and Head Department of Gastroenterology IGMCH, Shimla.                   | Member         | 3(a)          |
| 2.      | Dr. Ravinder Mokta, Hamara Ashiana Friends Colony Panthaghati near Tenzin Hospital, Shimla-171 009. | Member         | 3(a)          |

|     |                                                                                                                           |                   |      |
|-----|---------------------------------------------------------------------------------------------------------------------------|-------------------|------|
| 3.  | Dr. Bhupinder Singh Rana s/o Sh. Gurdas Singh Rana, Rana Hospital, Ward No. 1, Kot, P.O & Tehsil Nadaun, Distt. Hamirpur. | Member            | 3(a) |
| 4.  | Dr. Puja Negi, Village Nohra, P.O. Kalbog, Tehsil Kotkhair, Distt. Shimla.                                                | Member            | 3(a) |
| 5.  | Dr. Sangeet Dhillon, Professor & Head, Department of Forensic Medicine, Dr. YSPGMC, Nahan, H.P.                           | Member            | 3(b) |
| 6.  | Dr. Pankaj Kumar, Professor and Head, Department of General Medicine, Pt. JLNGMC, Chamba, H.P.                            | Member            | 3(b) |
| 7.  | Dr. Rajesh Kumar, Professor and Head Department of General Medicine, SLBSGMC, Mandi, H.P.                                 | Member            | 3(b) |
| 8.  | Dr. Surinder Singh Dogra, Professor and Head, Dr. RKGMC Hamirpur, H.P.                                                    | Member            | 3(b) |
| 9.  | Dr. Mukul Kumar, Professor and Head, Department of Cardiology, Dr. RPGMC Tanda, Kangra, H.P.                              | Member            | 3(b) |
| 10. | Dr. Vikas Fotedar, Professor, Department of Radiotherapy, IGM, Shimla.                                                    | Member            | 3(b) |
| 11. | The Director Medical Education                                                                                            | Ex-officio Member | 3(d) |
| 12. | Principal, IGM                                                                                                            | Ex-officio Member | 3(e) |
| 13. | Principal, RPGMC, Tanda                                                                                                   | Ex-officio Member | 3(e) |
| 14. | Principal, RKGMC, Hamirpur                                                                                                | Ex-officio Member | 3(e) |
| 15. | Principal, YSPGMC, Nahan                                                                                                  | Ex-officio Member | 3(e) |
| 16. | Principal, Pt. JLNGMC, Chamba                                                                                             | Ex-officio Member | 3(e) |
| 17. | Principal, SLBSGMC, Nerchowk                                                                                              | Ex-officio Member | 3(e) |
| 18. | Director of Health Services                                                                                               | Ex-officio Member | 3(f) |

By order,

Sd/-

Secretary (Health).

**MEDICAL EDUCATION DEPARTMENT****NOTIFICATION***Shimla-2, the 14th October, 2025*

No. **HFV-B-B02/34/2025-HEALTH-284327**.—The Governor of Himachal Pradesh is pleased to order that Dr. Ashwani Kumar Sharma, I.A.S., Special Secretary (Health) to the Govt. of

Himachal Pradesh shall also hold the additional charge to the post of Vice-Chancellor, Atal Medical & Research University, Nerchowk Mandi with immediate effect till further orders in addition to his own duties and in the public interest.

Sd/-  
(M. SUDHA DEVI, IAS),  
*Secretary (Health).*

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## ENVIRONMENT, SCI. TECH. & CLIMATE CHANGE DEPARTMENT

### NOTIFICATION

*Dated, the 15th October, 2025*

**No. STE-A(3)3/2022.**—In exercise of the powers conferred under Section 53(2) of the Water (Prevention and Control of Pollution) Act, 1974 and Section 29(1) of the Air (Prevention and Control of Pollution) Act, 1981, the Governor, Himachal Pradesh is pleased to appoint Dr. Praveen Sharma, Scientific Officer-*cum*-In-charge, HPSPCB, Regional Lab Shimla as the Government Analyst in the State Lab notified *vide* Notification No. STE-A(3)3/2022-Loose dated 9th January, 2025 for the purposes of analysis of samples of Water, Sewage or Trade Effluent or other substances taken under Section 21 of the Water Act, 1974 and also for the analysis of Air or Effluent samples taken under Section 26 of the Air Act, 1981. The report shall be issued as specified in Form-XI of the Water (Prevention & Control of Pollution) Rules, 1977 and Form-V of the Air (Prevention & Control of Pollution) Rules, 1983 respectively.

By order,  
  
Sd/-  
(SUSHIL KUMAR SINGLA, IFS),  
*Secretary (Env, Sci. Tech. & CC).*

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## TOWN AND COUNTRY PLANNING DEPARTMENT

### NOTIFICATION

*Shimla-2, 13th October, 2025*

**No. TCP-F(5)-4/2002-loose.**— In partial modification to this Department's Notification No. TCP-F(5)-10/2003, dated 04-11-2004, the Governor, Himachal Pradesh, in exercise of powers vested in him under Section-67(1) of Himachal Pradesh Town & Country Planning Act, 1977 (Act No. 12 of 1977), is pleased to appoint **Sh. Kishori Lal, Hon'ble MLA, Baijnath** as Chairman of **Special Area Development Authority (SADA) Bir-Billing**, District Kangra, Himachal Pradesh, with immediate effect, in the public interest.

By order,  
  
SANJAY GUPTA,  
*Chief Secretary.*

**SPECIFIC NOTIFICATION  
FINANCE DEPARTMENT****NOTIFICATION***Shimla, the 23rd October, 2025*

**No. Fin-2-C(12)-1/2025.**—Government of Himachal Pradesh hereby notifies the sale of Himachal Pradesh Government Stock (Securities) of 6-year tenure for an aggregate amount of Rs. **200 crore** (Nominal). The sale will be subject to the terms and conditions spelt out in this notification (called specific Notification) as also the terms and conditions specified in the General Notification No. Fin-2-C(12)-11/2003 dated July 20, 2007 of Government of Himachal Pradesh.

**Object of the Loan :**

1. (i) The Proceed of the State Government Securities will be utilized for the development programme of the State of Himachal Pradesh.
- (ii) Consent of Central Government has been obtained to the floatation of this loan as required by Article 293(3) of the Constitution of India.

**Method of Issue :**

2. Government Stock will be sold through the Reserve Bank of India, Mumbai Office (PDO) Fort, Mumbai-400 001 by auction in the manner as prescribed in paragraph 6.1 of the General Notification No. Fin-2-C(12)-11/2003 dated July 20, 2007 at a coupon rate to be determined by the Reserve Bank of India at the **yield** based auction under multiple price formats.

**Allotment to Non-competitive Bidders :**

3. The Government Stock up to 10 % of the notified amount of the sale will be allotted to eligible individuals and institutions subject to a maximum limit of 1 % of the notified amount for a single bid as per the Revised Scheme for Non-competitive Bidding Facility in the Auctions of State Government Securities of the General Notification (Annexure -II).

**Place and Date of Auction :**

4. The auction will be conducted by the Reserve Bank of India, at its Mumbai Office, Fort, Mumbai-400 001 on **October 28, 2025**. Bids for the auction should be submitted in electronic format, on the Reserve Bank of India Core Banking Solution (E-Kuber) system as stated below on **October 28, 2025**:

- (a) The competitive bids shall be submitted electronically on the Reserve Bank of India Core Banking Solution (E-Kuber) system between 10.30 A.M. and 11.30 A.M.
- (b) The non-competitive bids shall be submitted electronically on the Reserve Bank of India Core Banking Solution (E-Kuber) system between 10.30 A.M. and 11.00 A.M.

**Result of the Auction :**

5. The result of the auction shall be displayed by the Reserve Bank of India on its website on the same day. The payment by successful bidders will be on **October 29, 2025**.

**Method of Payment :**

6. Successful bidders will make payments on **October 29, 2025** before close of banking hours by means of cash, bankers' cheque/pay order, demand draft payable at Reserve Bank of India, Mumbai/New Delhi or a cheque drawn on their account with Reserve Bank of India, Mumbai (Fort)/New Delhi.

**Tenure :**

7. The Stock will be of **6-year** tenure. The tenure of the Stock will commence on **October 29, 2025**.

**Date of Repayment :**

8. The loan will be repaid at par on **October 29, 2031**.

**Rate of Interest :**

9. The cut-off yield determined at the auction will be the coupon rate percent per annum on the Stock sold at the auction. The interest will be paid on **April 29 and October 29**.

**Eligibility of Securities :**

10. The investment in Government Stock will be reckoned as an eligible investment in Government Securities by banks for the purpose of Statutory Liquidity Ratio (SLR) under section 24 of the Banking Regulation Act, 1949. The stocks will qualify for the ready forward facility.

**By order and in the name of the Governor of Himachal Pradesh,**

Sd/-  
(DR. ABHISHEK JAIN, IAS)  
*Secretary (Finance),*  
*to the Government of Himachal Pradesh.*

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,  
जिला कांगड़ा (हि0प्र0)

Smt. Gurcharna Devi d/o Laxman Dass, r/o Village Tangroti, P.O. Ramerh, Tehsil Dharamshala, District Kangra (H.P.).

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Smt. Gurcharna Devi d/o Laxman Dass, r/o Village Tangroti, P.O. Ramerh, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना-पत्र सहित मुकद्दमा दायर किया है कि

उसकी self Gurcharna Devi d/o Laxman Dass का जन्म दिनांक 11-03-1958 को हुआ है परन्तु एम0 सी0 धर्मशाला/ग्राम पंचायत में जन्म पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा/मुश्री मुनादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त Gurcharna Devi के जन्म पंजीकृत किये जाने बारे कोई उजर/एतराज हो तो वह हमारी अदालत में दिनांक 23-10-2025 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ-पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 20-08-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,  
जिला कांगड़ा (हि0प्र0)

Smt. Sumna Devi d/o Roshan Lal, r/o Village & P.O. Sidhbari, Tehsil Dharamshala, District Kangra (H.P.).

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Smt. Sumna Devi d/o Roshan Lal, r/o Village & P.O. Sidhbari, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना-पत्र सहित मुकद्दमा दायर किया है कि उसकी self Sumna Devi d/o Roshan Lal का जन्म दिनांक 05-11-1974 को हुआ है परन्तु एम0 सी0 धर्मशाला/ग्राम पंचायत में जन्म पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा/मुश्री मुनादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त Sumna Devi के जन्म पंजीकृत किये जाने बारे कोई उजर/एतराज हो तो वह हमारी अदालत में दिनांक 03-11-2025 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ-पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 20-08-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,  
जिला कांगड़ा (हि0प्र0)

Smt. Nirmala Devi d/o Laxman Dass, r/o Village Tangroti Khas, P.O. Ramerh, Tehsil Dharamshala, District Kangra (H.P.).

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Smt. Nirmala Devi d/o Laxman Dass, r/o Village Tangroti Khas, P.O. Ramerh, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना-पत्र सहित मुकद्दमा दायर किया है कि उसकी self Nirmala Devi d/o Laxman Dass का जन्म दिनांक 23-04-1952 को हुआ है परन्तु एम0 सी0 धर्मशाला/ग्राम पंचायत में जन्म पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा/मुस्त्री मुनादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त Nirmala Devi के जन्म पंजीकृत किये जाने बारे कोई उजर/एतराज हो तो वह हमारी अदालत में दिनांक 23-10-2025 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ-पत्र जन्म/मृत्यु तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 20-08-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,  
जिला कांगड़ा (हि0प्र0)

Sh. Pardeep Kumar s/o Nasib Chand, r/o V.P.O. Dari, Tehsil Dharamshala, District Kangra (H.P.).

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Sh. Pardeep Kumar s/o Nasib Chand, r/o V.P.O. Dari, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना-पत्र सहित मुकद्दमा दायर किया है कि उसके son Akashdeep का जन्म दिनांक 21-04-1999 को हुआ है परन्तु एम0 सी0 धर्मशाला/ग्राम पंचायत में जन्म पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा/मुस्त्री मुनादी के द्वारा समस्त जनता को तथा



सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त Akashdeep के जन्म पंजीकृत किये जाने बारे कोई उजर/एतराज हो तो वह हमारी अदालत में दिनांक 03-11-2025 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ-पत्र जन्म/मृत्यु तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 23-09-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,  
जिला कांगड़ा (हि0प्र0)

Sh. Vijay Kumar s/o Sher Singh, r/o Village Charan Khad, P.O. & Tehsil Dharamshala,  
District Kangra (H.P.).

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Sh. Vijay Kumar s/o Sher Singh, r/o Village Charan Khad, P.O. & Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना-पत्र सहित मुकद्दमा दायर किया है कि उसकी daughter Ashika का जन्म दिनांक 19-11-2014 को हुआ है परन्तु एम0 सी0 धर्मशाला/ग्राम पंचायत में जन्म पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा/ मुन्त्री मुनादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त Ashika के जन्म पंजीकृत किये जाने बारे कोई उजर/एतराज हो तो वह हमारी अदालत में दिनांक 03-11-2025 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार, तहसील धर्मशाला,  
जिला कांगड़ा (हि0प्र0)

केस नं0 : 92/25

किस्म मुकद्दमा: तकसीम

श्रीमती शम्मा पत्नी रशपाल सिंह, निवासी महाल रक्कड़ व निशा वाला पुत्री ज्ञान चंद, निवासी महाल रक्कड़, मौजा सिधवाड़ी, तहसील धर्मशाला, जिला कांगड़ा हि0 प्र0।

## बनाम

1. प्रीतम चंद, 2. जोगिंदर कुमार पुत्र धनी राम, 3. संजीव कुमार, 4. विजय भारद्वाज पुत्र जोगिंदर कुमार, 5. अनुराधा पुत्री गर्व सिंह, 6. वाल कृष्ण पुत्र गणपत, 7. संजीव कुमार पुत्र वाजिन्दर कुमार, निवासी महाल रक्कड़, मौजा सिधवाड़ी, तहसील धर्मशाला, जिला कांगड़ा, हि0 प्र0।

विषय.—तकसीम भूमि खाता नं0 101, खतौनी नं0 134, खसरा नं0 310, रकबा तादादी 00—34—58 है0, वाक्या महाल रक्कड़, मौजा सिधवाड़ी, तहसील धर्मशाला, जिला कांगड़ा, हि0 प्र0।

प्रार्थी राम रथ पुत्र किशन चंद, 2. अर्जुन कुमार पुत्र आत्मा राम, निवासियान महाल रसां, मौजा सिधवाड़ी, तहसील धर्मशाला, जिला कांगड़ा, हि0 प्र0 द्वारा प्रार्थना—पत्र तकसीम बारे गुजारा है जिसमें प्रतिवादीगण को समन साधारण तरीके से तामील न हो पा रहे हैं। वादी पक्ष की तरफ से हाजिर कौंसल श्री विजय मेहरा द्वारा इस बारे दिनांक 03—09—2025 को प्रार्थना पत्र दिया है। इसलिए उपरोक्त प्रतिवादीगण को इस मुस्त्री मुनादी/इश्तहार राजपत्र के द्वारा सूचित किया जाता है कि यदि किसी भी पक्ष को उपरोक्त वर्णित भूमि की तकसीम करने बारे कोई भी उजर/एतराज हो तो वह दिनांक 06—11—2025 को अधोहस्ताक्षरी की अदालत में प्रातः 11.00 बजे उपस्थित होकर पेश कर सकता है, अन्यथा हाजिर न आने की सूरत में उपरोक्त प्रतिवादीगण के विरुद्ध एकतरफा कार्यवाही अमल में लाई जाएगी उसके उपरान्त कोई भी उजर/एतराज न सुना जाएगा।

आज दिनांक 08—09—2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार,  
तहसील धर्मशाला, जिला कांगड़ा।

ब अदालत कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार भवारना,  
जिला कांगड़ा (हि0 प्र0)

किस्म मुकद्दमा : जन्म/मृत्यु पंजीकरण

श्रीमती कामिनी देवी पुत्री प्रेम चंद, निवासी उत्तरेहड़, डाकघर भवारना, उप—तहसील भवारना, जिला कांगड़ा (हि0 प्र0) प्रार्थिया।

## बनाम

आम जनता

प्रत्यार्थी।

प्रार्थिया कामिनी देवी पुत्री प्रेम चंद, निवासी उत्तरेहड़, डाकघर भवारना, उप—तहसील भवारना, जिला कांगड़ा (हि0 प्र0) ने अपने जन्म जोकि दिनांक 10—06—1977 को गांव उत्तरेहड़ ग्राम पंचायत रमेहड़ में हुआ था, का जन्म स्थानीय पंचायत में पंजीकृत करवाने हेतु प्रार्थना—पत्र मय हल्फी ब्यान, अति0 जिला पंजीकार (जन्म एवं मृत्यु) धर्मशाला द्वारा अपर्याप्ता पत्र और अनुसंशा पत्र सहित पेश किया। प्रार्थिया के अनुसार अज्ञानतावश उसकी जन्म तिथि सम्बन्धित पंचायत रमेहड़ के अभिलेख में दर्ज न हो सकी है। अब प्रार्थिया न्यायालय में आदेशों से उपरोक्त पंचायत में अपनी जन्म तिथि को पंजीकृत करवाना चाहती है।

अतः आम जनता को इशतहार मुश्री/मुनादी के माध्यम से सूचित किया जाता है कि इस बारे यदि किसी को कोई उजर व एतराज हो तो वह दिनांक 28-10-2025 को अधोहस्ताक्षरी की अदालत में असालतन या वकालतन हाजिर होकर अपना पक्ष रख सकते हैं। अन्यथा उपरोक्त जन्म पंजीकरण करने के आदेश पारित कर दिए जाएंगे उसके उपरान्त कोई भी उजर व एतराज काबिले गौर न होगा।

आज दिनांक 09-09-2025 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
भवारना, जिला कांगड़ा (हि0प्र0)।

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, थुरल,  
जिला कांगड़ा (हि0 प्र0)

किस्म मुकद्दमा : दुरुस्ती नाम

तारीख पेशी : 30-10-2025

श्रीमती सुषमा कुमारी पुत्री वजीर सिंह, निवासी महाल धनियारा, डाकघर डूहक, तहसील थुरल, जिला कांगड़ा (हि0 प्र0) प्रार्थिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—प्रार्थना—पत्र दुरुस्ती नाम राजस्व अभिलेख महाल धनियारा, मौजा आलमपुर, तहसील थुरल, जिला कांगड़ा, हि0 प्र0।

इशतहार मुश्री/मुनादी।

प्रार्थिया श्रीमती सुषमा कुमारी पुत्री वजीर सिंह, निवासी महाल धनियारा, डाकघर डूहक, तहसील थुरल, जिला कांगड़ा (हि0प्र0) ने एक प्रार्थना—पत्र मय शपथ—पत्र पीठासीन अधिकारी के समक्ष प्रस्तुत करते हुए अनुरोध किया है कि उसका नाम आधार कार्ड में श्रीमती सुषमा कुमारी दर्ज है, व उसका विख्यात व सही नाम भी सुषमा कुमारी ही है, परन्तु राजस्व अभिलेख महाल धनियारा, तहसील थुरल में उसका नाम सुमना गलत दर्ज हो गया है। अतः प्रार्थिया अब अपने नाम की राजस्व अभिलेख महाल धनियारा, तहसील थुरल में दुरुस्ती करवा करके सुमना के बजाये सुषमा करवाना चाहती है। अतः प्रार्थिया का आवेदन स्वीकार करते हुए इस मुश्री मुनादी चस्पांगी व इशतहार अखबारी के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थिया के नाम की राजस्व अभिलेख महाल धनियारा, तहसील थुरल में सुमना के बजाये सुषमा कुमारी दर्ज करवाने बारे किसी किस्म की आपत्ति या उजर हो तो वो तारीख पेशी 30-10-2025 को असालतन या वकालतन हाजिर अदालत हो कर अपना उजर पेश कर सकता है। अन्यथा बाद तारीख पेशी किसी किस्म का उजर एवं एतराज नहीं सुना जावेगा व नाम दुरुस्ती का आदेश पारित कर दिया जाएगा।

यह इशतहार आज दिनांक 29-09-2025 को मोहर अदालत व मेरे हस्ताक्षर से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
थुरल, जिला कांगड़ा (हि0 प्र0)।

**ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी थुरल,  
जिला कांगड़ा (हि0 प्र0)**

किस्म मुकद्दमा : दुरुस्ती नाम

तारीख पेशी : 28-10-2025

श्रीमती स्वर्णा देवी पत्नी रजिन्दर कुमार, निवासी महाल भनवाड, मौजा व तहसील थुरल, जिला कांगड़ा (हि0प्र0)

बनाम

आम जनता

प्रतिवादी।

विषय.—प्रार्थना—पत्र दुरुस्ती नाम राजस्व अभिलेख महाल भनवाड, मौजा थुरल, तहसील थुरल, जिला कांगड़ा, हि0 प्र0।

इश्तहार मुश्री/मुनादी।

प्रार्थिया श्रीमती स्वर्णा देवी पत्नी रजिन्दर कुमार, निवासी महाल भनवाड, मौजा व तहसील थुरल, जिला कांगड़ा (हि0प्र0) ने एक प्रार्थना—पत्र मय शपथ—पत्र पीठासीन अधिकारी के समक्ष प्रस्तुत करते हुए अनुरोध किया है कि उसके पति का नाम पंचायत अभिलेख, आधार कार्ड में रजिन्दर कुमार पुत्र किरपा राम दर्ज है, व उनका विख्यात व सही नाम भी रजिन्दर कुमार पुत्र किरपा राम ही है, परन्तु राजस्व अभिलेख महाल भनवाड, मौजा व तहसील थुरल में उसके पति का नाम जोगिन्दर सिंह पुत्र किरपा गलत दर्ज हो गया है। अतः प्रार्थिया अब अपने पति के नाम की राजस्व अभिलेख महाल भनवाड, मौजा व तहसील थुरल में जोगिन्दर सिंह पुत्र किरपा की बजाये रजिन्दर कुमार पुत्र किरपा राम की दुरुस्ती करवा करके श्री जोगिन्दर सिंह पुत्र किरपा उपनाम रजिन्दर कुमार दर्ज करवाना चाहती है। अतः प्रार्थिया का आवेदन स्वीकार करते हुए इस मुश्री मुनादी चस्पांगी व इश्तहार अखबारी के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थिया के पति के नाम की राजस्व अभिलेख महाल भनवाड, मौजा व तहसील थुरल में श्री जोगिन्दर सिंह पुत्र किरपा के बजाये श्री जोगिन्दर सिंह पुत्र किरपा उपनाम रजिन्दर कुमार पुत्र किरपा राम दर्ज करवाने बारे किसी किस्म की आपत्ति या उजर हो तो वो तारीख पेशी 28-10-2025 को असालतन या वकालतन हाजिर अदालत हो कर अपना उजर पेश कर सकता है अन्यथा बाद तारीख पेशी किसी किस्म का उजर एवं एतराज नहीं सुना जावेगा व नाम दुरुस्ती का आदेश पारित कर दिया जाएगा।

यह इश्तहार आज दिनांक —09—2025 को मोहर अदालत व मेरे हस्ताक्षर से जारी हुआ।

मोहर।

हस्ताक्षरित/—

सहायक समाहर्ता द्वितीय श्रेणी,  
थुरल, जिला कांगड़ा (हि0 प्र0)।

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**ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, थुरल,  
जिला कांगड़ा (हि0 प्र0)**

किस्म मुकद्दमा : दुरुस्ती नाम

तारीख पेशी : 28-10-2025

श्रीमती निर्मला देवी पुत्री केहर सिंह, निवासी महाल टिकरी, मौजा व तहसील थुरल, जिला कांगड़ा (हि0प्र0)

प्रार्थिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—प्रार्थना-पत्र दुरुस्ती नाम राजस्व अभिलेख महाल ठाणा व टिकरी, मौजा थुरल, तहसील थुरल, जिला कांगड़ा, हि0 प्र0।

इशतहार मुश्री/मुनादी।

प्रार्थिया श्रीमती निर्मला देवी पुत्री केहर सिंह, निवासी महाल टिकरी, मौजा व तहसील थुरल, जिला कांगड़ा (हि0प्र0) ने एक प्रार्थना-पत्र मय शपथ-पत्र पीठासीन अधिकारी के समक्ष प्रस्तुत करते हुए अनुरोध किया है कि उसका नाम पंचायत अभिलेख, आधार कार्ड में निर्मला देवी दर्ज है, व उसका विख्यात व सही नाम भी निर्मला देवी ही है, परन्तु राजस्व अभिलेख महाल ठाणा, मौजा व तहसील थुरल में उसका नाम सुभाषना देवी व महाल टिकरी मौजा व तहसील थुरल में उसका नाम श्रीमती मुन्नी उपनाम सुभाषना देवी गलत दर्ज हो गया है।

अतः प्रार्थिया अब अपने नाम की राजस्व अभिलेख महाल ठाणा, मौजा व तहसील थुरल में सुभाषना देवी के बजाये निर्मला देवी व महाल टिकरी दुरुस्ती करवा करके श्रीमती मुन्नी उपनाम सुभाषना देवी के बजाये श्रीमती मुन्नी उपनाम सुभाषना देवी उपनाम निर्मला देवी दर्ज करवाना चाहती है। अतः प्रार्थिया का आवेदन स्वीकार करते हुए इस मुश्री मुनादी चस्पांगी व इशतहार अखबारी के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थिया के नाम की राजस्व अभिलेख महाल ठाणा, मौजा व तहसील थुरल में श्रीमती सुभाषना देवी के बजाये श्रीमती सुभाषना देवी उपनाम निर्मला देवी व महाल टिकरी में श्रीमती मुन्नी उपनाम सुभाषना देवी उपनाम निर्मला देवी दर्ज करवाने बारे किसी किस्म की आपत्ति या उजर हो तो वो तारीख पेशी 28-10-2025 को असालतन या वकालतन हाजिर अदालत हो कर अपना उजर पेश कर सकता है। अन्यथा बाद तारीख पेशी किसी किस्म का उजर एवं एतराज नहीं सुना जावेगा व नाम दुरुस्ती का आदेश पारित कर दिया जाएगा।

यह इशतहार आज दिनांक -09-2025 को मोहर अदालत व मेरे हस्ताक्षर से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
थुरल, जिला कांगड़ा (हि0 प्र0)।

### ब अदालत कार्यकारी दण्डाधिकारी थुरल, जिला कांगड़ा (हि0प्र0)

मुकदमा नं0 : 06/2025

किस्म प्रकरण : जन्म पंजीकरण

तारीख पेशी : 25-10-2025

श्रीमती सकुंतला देवी पुत्री श्री वर्फी राम, निवासी गांव थुरल खास, डाकघर थुरल, तहसील थुरल, ग्राम पंचायत थुरल खास, जिला कांगड़ा (हि0प्र0)

प्रार्थिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—जन्म व मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के तहत जन्म पंजीकरण हेतु प्रार्थना-पत्र।

इशतहार अखबारी व मुश्री मुनादी।

श्रीमती सकुंतला देवी पुत्री श्री वर्फी राम, निवासी गांव थुरल खास, डाकघर थुरल, तहसील थुरल, ग्राम पंचायत थुरल, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र मय ब्यान हल्फी पेश करते हुए आवेदन किया है कि उसका जन्म दिनांक 04-10-1947 को गांव थुरल खास, डाकघर थुरल, तहसील थुरल, ग्राम पंचायत थुरल खास में हुआ है, परन्तु अज्ञानतावश उसके जन्म का पंजीकरण स्थानीय ग्राम पंचायत अभिलेख में न करवाया गया है। अतः प्रार्थिया इस न्यायालय के माध्यम से अपने जन्म का पंजीकरण करने के आदेश ग्राम पंचायत धम्मण लाहड को जारी करवाना चाहती है।

अतः प्रार्थिया का आवेदन स्वीकार करते हुए, इस इशतहार मुश्री मुनादी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति या संस्था को उपरोक्त की जन्म तिथि 04-10-1947 के पंजीकरण बारे कोई उजर एवं एतराज हो तो असालतन या वकालतन तारीख पेशी 25-10-2025 को हाजिर अदालत होकर अपना उजर व एतराज पेश कर सकता है। बाद तारीख पेशी किसी किस्म का उजर एवं एतराज नहीं सुना जावेगा व उपरोक्त श्रीमती सकुंतला देवी की जन्म तिथि को पंजीकृत करने के आदेश उप-स्थानीय पंजीकार, जन्म व मृत्यु, ग्राम पंचायत थुरल खास को पारित कर दिए जाएंगे।

यह इशतहार मेरे हस्ताक्षर व मोहर अदालत से आज दिनांक 25-09-2025 को जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
थुरल, जिला कांगड़ा (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, आलमपुर,  
जिला कांगड़ा (हि0 प्र0)

किस्म मुकदमा : जन्म पंजीकरण

तारीख पेशी : 04-11-2025

श्रीमती दया देवी पुत्री स्व0 श्री धर्म सिंह, निवासी महाल साई, डाकघर एवं उप-तहसील आलमपुर,  
जिला कांगड़ा (हि0 प्र0) प्रार्थिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—जन्म व मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के तहत जन्म पंजीकरण हेतु प्रार्थना-पत्र।

श्रीमती दया देवी पुत्री स्व0 श्री धर्म सिंह, निवासी महाल साई, डाकघर एवं उप-तहसील आलमपुर जिला कांगड़ा (हि0 प्र0) ने इस अदालत में स्वयं हाजिर होकर प्रार्थना-पत्र मय ब्यान हल्फिया पेश किया व आवेदन किया कि उसका जन्म दिनांक 01-07-1966 को गांव वरड़ाम ग्राम पंचायत वरड़ाम में हुआ था। परन्तु अज्ञानतावश मेरे जन्म का पंजीकरण मेरे माता-पिता द्वारा स्थानीय ग्राम पंचायत अभिलेख में दर्ज न करवाया गया है। अतः प्रार्थिया इस न्यायाय के माध्यम से जन्म पंजीकरण करने के आदेश स्थानीय ग्राम पंचायत वरड़ाम को जारी करवाना चाहती है।

अतः प्रार्थिया का आवेदन स्वीकार करते हुए इस इशतहार मुश्री मुनादी व चस्पानगी के माध्यम से प्रतिवादी आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति या संस्था को उक्त श्रीमती दया देवी पुत्री स्व0 श्री धर्म सिंह, निवासी महाल साई, डाकघर एवं उप-तहसील आलमपुर, जिला कांगड़ा (हि0प्र0) की

जन्म तिथि 01-07-1966 के पंजीकरण बारे किसी प्रकार की आपत्ति या एतराज हो तो वह असालतन या बकालतन तारीख पेशी दिनांक 04-11-2025 को अदालत में हाजिर होकर उजर या एतराज पेश कर सकता है। अन्यथा बाद गुजरने तारीख पेशी किसी भी किस्म का उजर या एतराज न सुना जाएगा व उक्त श्रीमती दया देवी पुत्री स्व० श्री धर्म सिंह, निवासी महाल साई, डाकघर एवं उप-तहसील आलमपुर, जिला कांगड़ा (हि०प्र०) के जन्म पंजीकरण करने के आदेश स्थानीय ग्राम पंचायत जन्म एवं मृत्यु ग्राम पंचायत वरड़ाम को पारित कर दिये जाएंगे।

यह इश्तहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 18-10-2025 को जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,  
आलमपुर, जिला कांगड़ा (हि०प्र०)।

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**In the Court of Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali,  
District Kullu (H.P.)**

1. Sh. Siddharth Sodhi s/o Sh. Raj Kumar Sodhi, r/o Village Soyol, P.O. Haripur, Tehsil Manali, Distt. Kullu (H.P.).

2. Ms. Vishakha d/o Sh. Sarvesh Kumar, r/o K-30 A, Krishan Vihar, North West Delhi.

*Versus*

General Public

*Subject.*—Notice under Special Marriage Act.

Sh. Siddharth Sodhi s/o Sh. Raj Kumar Sodhi, r/o Village Soyol, P.O. Haripur, Tehsil Manali, Distt. Kullu (H.P.) and Ms. Vishakha d/o Sh. Sarvesh Kumar, r/o K-30 A, Krishan Vihar, North West Delhi have filed an application alongwith the affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 11-10-2025 and requested to register the same under Special Marriage Act, before taking further action in the said application, objection from the general public are invited for the registration of this marriage through this notice, that if anyone has any objection regarding the registration of this marriage under Special Marriage Registration Act, they can file their objection personally or in writing before the court of the undersigned within 30 days from the publication of this notice.

Issued under my hand and seal of the court today on 13th October, 2025.

Seal.

Sd/-  
(RAMAN KUMAR SHARMA),  
Marriage Officer-cum-Sub-Divisional Magistrate,  
Manali, District Kullu (H.P.).

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, उप-तहसील नित्थर, जिला कुल्लू (हि0प्र0)**

मिसल नं0 09/2025

दिनांक मरजुआ : 12-09-2025

तारीख फैसला : 03-11-2025

उनवान मुकद्दमा : इन्द्राज सेहत नाम

श्री पुने राम पुत्र श्री बालक राम, निवासी गांव सेरीडवार, डा0 घाटू, उप-तहसील नित्थर, जिला कुल्लू (हि0प्र0) प्रार्थी ।

बनाम

आम जनता

फरीकदोयम ।

प्रार्थना पत्र.— जन्म व मृत्यु पंजीकरण जेर धारा (13) 3 पंजीकरण अधिनियम, 1969.

श्री पुने राम पुत्र स्व0 श्री बालक राम, निवासी गांव सेरीडवार, डा0 घाटू, उप-तहसील नित्थर, जिला कुल्लू ने एक आवेदन पत्र जिला रजिस्ट्रार जन्म व मृत्यु एवं मुख्य चिकित्सा अधिकारी कुल्लू, जिला कुल्लू के कार्यालय पत्र संख्या HFW-ST(B&D) Delay Birth and Death-KLU-2020-8421-22 Dated 31-05-2025 जो कार्यकारी दण्डाधिकारी, उप-तहसील नित्थर को सम्बोधित है। इस कार्यालय में प्रस्तुत किया है तथा प्रार्थी ने शपथ पत्र में उल्लेख किया है कि उसकी पुत्री प्रिया का जन्म 11-11-2005 को गांव सेरीडवार में हुआ है। प्रार्थी ने अपनी बेटी का नाम अज्ञानता के कारण ग्राम पंचायत घाटू में दर्ज नहीं करवाया है।

शपथ-पत्र, नकल परिवार, रिपोर्ट प्रधान ग्राम पंचायत घाट व फार्म न0 10 संलग्न है। अब प्रार्थी ने ग्राम पंचायत घाटू के जन्म पंजीकरण रजिस्टर में अपनी पुत्री का जन्म 11-11-2005 दर्ज करने के आदेश चाहे हैं।

अतः इस इशतहार के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को ग्राम पंचायत घाटू के जन्म पंजीकरण रजिस्टर में प्रिया पुत्री श्री पुने राम का नाम दर्ज करने बारे कोई उजर/एतराज हो तो वह असालतन/वकालतन तारीख पेशी 03-11-2025 को प्रातः 10 बजे तक इस अदालत में हाजिर होकर अपना उजर/एतराज पेश कर सकते हैं। बसूरत गैरहाजिरी एकतरफा कार्यवाही अमल में लाई जाकर नाम दर्ज करने के आदेश पारित कर दिए जाएंगे।

यह इशतहार आज दिनांक 03-11-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
उप-तहसील नित्थर, जिला कुल्लू (हि0प्र0)।

**In the Court of Executive Magistrate-cum-(Naib Tehsildar) Sub-Tehsil Dhami,  
District Shimla (H.P.)**

**Application No:-4/2025****Date of Institution: 04-10-2025**

Sh. Hari Ram Sharma s/o Late Sh. Jeeta Ram, r/o Village Bag, Post Office Pahal,  
Sub-Tehsil Dhami, District Shimla, H.P.

*Versus*



## General Public

Application for Delayed Registration of Death event of Late Smt. Tantru Devi w/o Late Sh. Jeeta Ram under Section 13(2/3) of the Birth & Death Registration Act, 1969.

**Proclamation**

Whereas, Sh. Hari Ram Sharma s/o Late Sh. Jeeta Ram, r/o Village Bag, Post Office Pahal, Sub-Tehsil Dhami, District Shimla, has filed an application alongwith affidavit and relevant documents in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to Delayed Registration of the date of death 27-10-1992 of his mother namely Late Smt. Tantru Devi w/o Late Sh. Jeeta Ram in the Record of Registrar, Birth and Death, Gram Panchayat Pahal.

And whereas, the District Registrar, (Birth & Death) Shimla has verified the facts about the date of death of Late Smt. Tantru Devi w/o Late Sh. Jeeta Ram *vide* letter No. HFW-SML(MOH) (B&D)/Sep 2025-6454 dated 30-09-2025.

| Name of Deceased                                                                                                          | Date of Death | Place of Death                                                          |
|---------------------------------------------------------------------------------------------------------------------------|---------------|-------------------------------------------------------------------------|
| Late Smt. Tantru Devi w/o Late Sh. Jeeta Ram, r/o Village Bag, Post Office Pahal, Sub-Tehsil Dhami, District Shimla, H.P. | 27-10-1992    | Village Bag, Post Office Pahal, Sub-Tehsil Dhami, District Shimla, H.P. |

Hence, this proclamation is issued to the general public if they have any objection/claim regarding delayed registration of Death event of above named in the record of Registrar, Birth & Death, Gram Pahal, may file their claims/objections on or before one month from the date of publication of this notice in Government Gazette in this court, failing which necessary orders will be passed.

Issued today 14-10-2025 under my signature and seal of the court.

Seal.

Sd/-

*Executive Magistrate,  
Sub-Tehsil Dhami, District Shimla (H.P.).*

**In the Court of Executive Magistrate, Chopal, District Shimla (H. P.)**

Smt. Narvda Devi d/o Sh. Tikka Ram w/o Sh. Rajinder Singh, r/o Ward No. 5, P.O. & Tehsil Chopal, District Shimla (H.P.)

*Versus*

General Public Tehsil Chopal

*Application under section 13 (3) of Birth and Death Registration Act, 1969.*

Whereas, Smt. Narvda Devi d/o Sh. Tikka Ram w/o Sh. Rajinder Singh, r/o Ward No. 5, P.O. & Tehsil Chopal, District Shimla (H.P.) has preferred an application to undersigned for registration of name of her namely Smt. Narvda Devi whose date of birth 03-09-1991 in the Gram Panchayat Chanju Chopal, Tehsil Chopal, District Shimla (H.P.).

Therefore by this proclamation, the General Public is hereby informed that any person having any objection for entry as to date of birth mentioned above, may submit his/her objection in writing in this court on or before 15-11-2025 failing which no objection will be entertained after expiry of date and will be decided accordingly.

Given under my hand and seal of the court of this 14-10-2025.

Seal.

Sd/-  
Executive Magistrate,  
Chopal, District Shimla (H.P.).

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**In the Court of Executive Magistrate, Chopal, District Shimla (H. P.)**

Sh. Sanjeet Kumar s/o Sh. Ram Lal, r/o V.P.O. Chopal, Tehsil Chopal, District Shimla (H.P.)

*Versus*

General Public Tehsil Chopal

*Application under section 13 (3) of Birth and Death Registration Act, 1969.*

Whereas, Sh. Sanjeet Kumar s/o Sh. Ram Lal, r/o V.P.O. Chopal, Tehsil Chopal, District Shimla (H.P.) has preferred an application to undersigned for registration of name of his namely Sh. Sanjeet Kumar whose date of birth 10-11-1970 in the Gram Panchayat Chanju Chopal, Tehsil Chopal, District Shimla (H.P.).

Therefore by this proclamation, the General Public is hereby informed that any person having any objection for entry as to date of birth mentioned above, may submit his/her objection in writing in this court on or before 15-11-2025 failing which no objection will be entertained after expiry of date and will be decided accordingly.

Given under my hand and seal of the court of this 14-10-2025.

Seal.

Sd/-  
Executive Magistrate,  
Chopal, District Shimla (H.P.).

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**In the Court of Executive Magistrate, Chopal, District Shimla (H. P.)**

Sh. Ram Lal s/o Sh. Ganga Ram, r/o V.P.O. Chopal (Ward No.-6), Tehsil Chopal, District Shimla (H.P.)

*Versus*

General Public Tehsil Chopal

*Application under section 13 (3) of Birth and Death Registration Act, 1969.*

Whereas, Sh. Ram Lal s/o Sh. Ganga Ram, r/o V.P.O. Chopal (Ward No.-6), Tehsil Chopal, District Shimla (H.P.) has preferred an application to undersigned for registration of name of his namely Sh. Ram Lal whose date of birth 20-09-1980 in the Gram Panchayat Chanju, Chopal Tehsil Chopal, District Shimla (H.P.).

Therefore by this proclamation, the General Public is hereby informed that any person having any objection for entry as to date of birth mentioned above, may submit his/her objection in writing in this court on or before 15-11-2025 failing which no objection will be entertained after expiry of date and will be decided accordingly.

Given under my hand and seal of the court of this 14-10-2025.

Seal.

Sd/-  
Executive Magistrate,  
Chopal, District Shimla (H.P.).

**In the Court of Executive Magistrate, Chopal, District Shimla (H. P.)**

Smt. Sapna Devi d/o Sh. Ram Singh w/o Sanjeet Kumar, r/o V.P.O. Chopal, Tehsil Chopal, District Shimla (H.P.)

*Versus*

General Public Tehsil Chopal

*Application under section 13 (3) of Birth and Death Registration Act, 1969.*

Whereas, Smt. Sapna Devi d/o Sh. Ram Singh w/o Sanjeet Kumar, r/o V.P.O. Chopal, Tehsil Chopal, District Shimla (H.P.) has preferred an application to undersigned for registration of name of her namely Smt. Sapna Devi whose date of birth 07-05-1982 in the Gram Panchayat Chanju Chopal, Tehsil Chopal, District Shimla (H.P.).

Therefore by this proclamation, the General Public is hereby informed that any person having any objection for entry as to date of birth mentioned above, may submit his/her objection in writing in this court on or before 15-11-2025 failing which no objection will be entertained after expiry of date and will be decided accordingly.

Given under my hand and seal of the court of this 14-10-2025.

Seal.

Sd/-  
Executive Magistrate,  
Chopal, District Shimla (H.P.).

**In the Court of Executive Magistrate, Chopal, District Shimla (H. P.)**

Smt. Mamta d/o Late Sh. Lalu Mate w/o Sh. Ram Lal, r/o Ward No. 6, P.O. & Tehsil Chopal, District Shimla (H.P.)

*Versus*

General Public Tehsil Chopal

*Application under section 13 (3) of Birth and Death Registration Act, 1969.*

Whereas, Smt. Mamta d/o Late Sh. Lalu Mate w/o Sh. Ram Lal, r/o Ward No. 6, P.O. & Tehsil Chopal, District Shimla (H.P.) has preferred an application to undersigned for registration of name of her namely Smt. Mamta whose date of birth 01-01-1977 in the Gram Panchayat Chanju Chopal, Tehsil Chopal, District Shimla (H.P.).

Therefore by this proclamation, the General Public is hereby informed that any person having any objection for entry as to date of birth mentioned above, may submit his/her objection in writing in this court on or before 15-11-2025 failing which no objection will be entertained after expiry of date and will be decided accordingly.

Given under my hand and seal of the court of this 14-10-2025.

Seal.

Sd/-  
*Executive Magistrate,  
Chopal, District Shimla (H.P.).*

**In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)**

In the matter of :

Smt. Bindi Devi w/o Sh. Pyre Lal, r/o Village Banoga, P.O. Jahoo, Tehsil Nankhari, District Shimla, Himachal Pradesh . . *Applicant.*

*Versus*

General Public

. . *Respondent.*

**PROCLAMATION REGARDING CORRECTION OF NAME**

Whereas, the above named applicant has submitted an application for the correction of her name from "WINDI DEVI W/O PYRE LAL" to "BINDI DEVI W/O PYRE LAL" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of their name as "BINDI DEVI W/O PYRE LAL" in place of "WINDI DEVI W/O PYRE LAL", they should appear before the undersigned on or before 18-10-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 20th day of the September, 2025 under my hand and seal of the Court.

Seal.

Sd/-  
(HARSH AMRENDER SINGH, HAS),  
Sub-Divisional Magistrate,  
Rampur Bushahr, District Shimla (H.P.).

**In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)**

In the matter of :

Sh. Virender Kumar s/o Sh. Maheshwar Singh, r/o Village & P.O. Kartot, Tehsil Rampur  
Bushahr, District Shimla, Himachal Pradesh . . Applicant.

*Versus*

General Public . . Respondent.

**PROCLAMATION REGARDING CORRECTION OF NAME**

Whereas, the above named applicant has submitted an application for the correction of his daughter name from "KIRTI THAKUR D/O VIRENDER KUMAR" to "KIRTI D/O VIRENDER KUMAR" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant daughter's name as "KIRTI D/O VIRENDER KUMAR" in place of "KIRTI THAKUR D/O VIRENDER KUMAR", they should appear before the undersigned on or before 01-11-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 3rd day of the October, 2025 under my hand and seal of the Court.

Seal.

Sd/-  
(HARSH AMRENDER SINGH, HAS),  
Sub-Divisional Magistrate,  
Rampur Bushahr, District Shimla (H.P.).

**In the Court of Naib-Tehsildar-cum-Executive Magistrate, Shimla (Urban),  
District Shimla, Himachal Pradesh**

1. Nyima Dolma, aged about 50 years w/o Sh. Gyaltsen, r/o House No. 103 Block D,  
Tibetan Colony, Panthaghati, Tehsil & District Shimla, Himachal Pradesh. . . Applicant.

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*Versus*

General Public

*..Respondent.**Application under section 13(3) of Birth and Death Registration Act, 1969.*

Nyima Dolma, aged about 50 years w/o Sh. Gyaltzen, r/o House No. 103 Block D, Tibetan Colony, Panthaghati, Tehsil & District Shimla, Himachal Pradesh has preferred an application to the undersigned for registration of date of birth of herself namely Nyima Dolma (DOB 26-06-1975) at House No. 103 Block D, Tibetan Colony, Panthaghati, Tehsil & District Shimla, Himachal Pradesh.

Therefore through this proclamation, the General Public is hereby informed that any person having any objection for entry of date of birth mentioned above, may submit his objection in writing in this court within 30 (Thirty) days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on this 16th October, 2025.

Seal.

Sd/-

*Naib-Tehsildar Shimla (Urban),  
District Shimla, Himachal Pradesh.*

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**In the Court of Executive Magistrate/ Naib Tehsildar, Tehsil Bhoranj,  
District Hamirpur (H.P.)**

Ms. Meeran Devi d/o Sh. Nath Ram, r/o Village Dhanwan, P. O. Dera Parol, Tehsil Bhoranj, District Hamirpur (H.P.)

*.. Applicant.**Versus*

General Public

*.. Respondent.*

*Subject.— Application u/s 13(3) of Birth and Death Registration Act, 1969.*

As per office letter number HFW-HMR(ST B & D) Del./2024/1-9507, dated 24-04-2025 of District Registrar Birth and Death Hamirpur the application of Ms. Meeran Devi d/o Sh. Nath Ram, r/o Village Dhanwan, P. O. Dera Parol, Tehsil Bhoranj, District Hamirpur (H.P.) was received in this office alongwith the relevent records and affidavit. In which it is mentioned that she was born on 15-12-1962 however, the registration of the said birth could not be registered in the records of Gram Panchayat Dhanwan. The applicant now wants to get the above mentioned date of birth registered in Gram Panchayat Dhanwan. Therefore, through this notice the general public is intimated that if anyone has any objection regarding registration of the date of birth of Ms. Meeran Devi d/o Sh. Nath Ram, r/o Village Dhanwan, P. O. Dera Parol, Tehsil Bhoranj, District Hamirpur (H.P.) as 15-12-1962 in the records of Gram Panchayat Dhanwan he/she can present his/her

objection by appearing in this court till 12-09-2025. In case of non-appearance, unilateral action will be implemented and further action will be taken.

Issued today dated 07-08-2025 under my hand and seal of the court.

Seal.

Sd/-

*Executive Magistrate,  
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Sh. Rajender Kumar Gautam, Sub-Divisional Magistrate, Barsar,  
District Hamirpur (H.P.) Exercising the power of Marriage Officer  
under Special Marriage Act, 1994**

In the matter of :

1. Mr. Arjun Sharma age 34 years s/o Shri Santosh Kumar Sharma, r/o 58 PITT Street Saint John, New Brunswick Canada.

2. Ms. Reema Devi age 30 years d/o Sh. Ravi Dutt, r/o Village Ramera, Post Office Jaure Amb, Tehsil Barsar, District Hamirpur (H.P.) . . Applicants.

*Versus*

General Public

*Subject.*— Notice of Marriage.

Mr. Arjun Sharma & Ms. Reema Devi have filed an application u/s 15 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, in which they have stated that they solemnized their marriage on 02-10-2025 as per Hindu Rites and customs at Marriage Palace Orchit Farm, Sec. 112, Sahibzada Ajit Singh Nagar, Punjab (P.B.).

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 04-11-2025. In case no objection received by 08-11-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 04-10-2025.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,  
Sub-Divisionl Barsar, District Hamirpur (H.P.).*

**NOTICE FOR SERVICE THROUGH PUBLICATION**  
(Under Section 118 of the H.P. Tenancy & Land Reforms Act, 1972)

**Before the District Collector, Solan, Himachal Pradesh**

Case No. 13/13 of 2019

State of Himachal Pradesh

.. *Complainant.*

*Versus*

M/s Agro Gold India Ltd. through its Director Sh. Rakesh Bhatia, Registered Office 202 Kiran Samarak Sadan C-1, Ring Road Narayan, New Delhi

.. *Respondents.*

*Proceedings under Section 118 of the H.P. Tenancy & Land Reforms Act, 1972 against the respondents.*

Whereas service of notice could not be effected upon Respondent *i. e.* M/s Agro Gold India Ltd. through its Director Sh. Rakesh Bhatia, Registered Office 202 Kiran Samarak Sadan C-1, Ring Road Narayan, New Delhi in the ordinary manner, notice is hereby given to the said respondent to appear before the District Collector, Solan either in person (through an authorised Director/Partner) or through pleader, on 30th October, 2025 at 2.30 P. M. in this Court at Solan to show cause why the land comprised in Khasra No. 420, 422, 423 425, 426, 432, 433, 434, 435, 436, 437, 438, 439, 441, 442, 444, Kitta-16, Measuring 50-05 Bigha situated in Mauja Goyal-Jamala, PC Redu-Jhidiwala, Tehsil Nalagarh, District Solan (H.P.) alongwith structures thereupon, should not be vested in the State Government for violation of Section 118 of the said Act. If the said respondent fails to appear on the above date, the matter shall be decided *ex-parte* in accordance with law.

Issued under the hand and seal of the District Collector, Solan, on this ...October, 2025.

Seal.

Sd/-  
Deistrict Collector,  
Solan, District Solan (H.P.).

**NOTICE FOR SERVICE THROUGH PUBLICATION**  
(Under Section 118 of the H.P. Tenancy & Land Reforms Act, 1972)

**Before the District Collector, Solan, Himachal Pradesh**

Case No. 5/13 of 2022

State of Himachal Pradesh

.. *Complainant.*

*Versus*

M/s United Educaion & Charitable Trust, r/o House No. 246, Sector-17, Panchkulla, Haryana

.. *Respondents.*

*Proceedings under Section 118 of the H.P. Tenancy & Land Reforms Act, 1972 against the respondents.*



Whereas service of notice could not be effected upon Respondent *i. e.* M/s United Educaion & Charitable Trust, r/o House No. 246, Sector-17, Panchkulla, Haryana in the ordinary manner, notice is hereby given to the said respondent to appear before the District Collector, Solan either in person (through an authorised Director/Partner) or through pleader, on 30th October, 2025 at 2.30 P.M. in this Court at Solan to show cause why the land comprised in Khasra No. 1, 2, 38 & 39, Kitta-4, Measuring 50-17-00 Bigha situated in Mauja Shoghi, Sub-Tehsil Parwanoo, Tehsil Kasauli, District Solan (H.P.) alongwith structures thereupon, should not be vested in the State Government for violation of Section 118 of the said Act. If the said respondent fails to appear on the above date, the matter shall be decided *ex-parte* in accordance with law.

Issued under the hand and seal of the District Collector, Solan, on this ...October, 2025.

Seal.

Sd/-  
District Collector,  
Solan, District Solan (H.P.).

## MEDICAL EDUCATION DEPARTMENT

### NOTIFICATION

*Shimla-2, the 15th October, 2025*

**File No. HFW-B(F)4-9/2017-II-L.**—In supersession of all previous notifications issued in this regard, the Governor, Himachal Pradesh is pleased to notify PG/Super Speciality Policy for regulating admissions to various Post Graduation and Super Specialty courses in Medical Education applicable in the State of Himachal Pradesh as under:—

1. **Short Title.**—This policy may be called the ‘Policy for regulating admissions to various Post Graduation and Super Specialty courses in Medical Education applicable in the State of Himachal Pradesh’ in short ‘**PG/SS Policy 2025**’.

2. **Commencement.**—The policy shall come into effect from the date of notification.

3. **Definition.**—Notwithstanding anything to the contrary:

3.1.1 **‘AMRU-HP’** in short AMRU shall mean the Atal Medical & Research University, Nerchowk, District Mandi, Himachal Pradesh.

3.1.2 **‘Direct candidate’** shall mean the doctor who is not claiming service benefits/ incentive benefit for pursuing Post Graduation in the State through NEET-PG and shall include candidates of State Quota (Non-GDOs)/ All India Quota.

3.1.3 **‘Director, Dental Health Services’** in short DDHS shall mean the Director, Dental Health Services, Himachal Pradesh.

3.1.4 **‘Director, Health Services’** in short DHS shall mean the Director, Health Services, Himachal Pradesh.

- 3.1.5 **‘Director, Medical Education & Research’** in short DME shall mean the Director, Medical Education & Research, Himachal Pradesh.
- 3.1.6 **‘Field posting’** shall mean the posting in various peripheral Health Institutions of the State including Primary Health Centre, Community Health Centre, Civil Hospitals, District Hospitals, Zonal Hospitals, Regional Hospitals and AIMSS Chamiana (Shimla). Teaching posts in Government Medical/ Dental Colleges/ State Medical Institution of the State shall be excluded from the definition of field posting except AIMSS Chamiana.
- 3.1.7 **‘General Duty Officer’** in short GDO shall be those in-service regular doctors under the establishment of DHS, HP.
- 3.1.8 **‘Government’** shall mean the Government of Himachal Pradesh.
- 3.1.9 **‘Incentive Certificate’** shall mean the certificate issued as per **Annexure-B** and countersigned by the DHS-HP which shall certify the actual period served by the GDO in a particular field posting and shall be required for calculation of incentive for serving in field postings for the purpose of drawing up of State Quota Merit list.
- 3.1.10 **‘Institute of National Importance (INI)’** shall mean all AIIMS, PGIMER Chandigarh and JIPMER Puducherry and SCTIMST Trivandrum and NIMHANS Bengaluru to which admissions in Post Graduation are made on the basis of separate entrance examination *i.e.* INI-CET.
- 3.1.11 **‘Medical faculty’** shall mean regular Professor or Associate Professor or Assistant Professor/ Lecturer under the establishment of Medical Education Department, HP in the various Government Medical/ Dental Colleges of the State.
- 3.1.12 **‘No Objection Certificate’** in short NOC shall mean the No Objection Certificate issued by the Director, Health Services, Himachal Pradesh to pursue Post Graduation and Super Speciality course as may be applicable.
- 3.1.13 **‘Post Graduation’** shall mean the Post Graduate MD/ MS/ MDS/ MHA/ MPH/ DNB/ Diploma courses or any such equivalent courses recognized by NMC.
- 3.1.14 **‘Sponsorship’** shall mean the payment of emoluments/ pay/ allowances along with due increments (if applicable) during the prescribed duration of the course of Post Graduation/ Super Specialty Courses being pursued by the GDO. For all purposes, in case of a sponsored GDO, his/ her Post Graduation/ Super specialty duration shall be considered on-duty. However, in case a GDO is sponsored, he/she shall not be entitled for drawing stipend during the course.
- 3.1.15 **‘Sponsorship Certificate’** shall mean the certificate issued by the DHS after fulfilment of all the terms and conditions prescribed in this policy as well as bond formalities.

3.1.16 **'State'** shall mean the State of Himachal Pradesh.

3.1.17 **'State Quota'** shall include the seats which are filled up through State counselling and shall include the unfilled seats of All India Quota which have been reverted to the State.

3.1.18 **'Super Specialty courses'** shall mean the courses pursued after Post Graduation and shall include DM/ MCh/ DNB (Super Specialty) or any such equivalent courses recognised by NMC.

4. (A) **Prescribed Ratio for in-service GDOs and direct candidates:—**

**The Prescribed Ratio for in Service GDO candidates and direct candidates in the State Quota for PG Degree seats in Government Medical and Dental Colleges would be 66.66% - 33.33% respectively and shall be applicable as under:—**

1. Prescribed distribution of PG (MD/MS) and PG (MDS) courses seats amongst two categories of candidates *i.e.* in-Service GDO candidates & Direct candidates out of total available seats under 50% State Quota would be as under:—

(i) ***In-service GDO candidates: 66.66%***

(ii) ***Direct candidates: 33.33%***

2. In order to ensure that in-service candidates are admitted to the extent prescribed for them (66.66% out of 50% State Quota) in various PG courses in the medical and dental colleges of the State, the granting of incentive marks to such candidates as per **Annexure-A** of this policy shall be carried out. Further separate merit list will be drawn in respect of in-service GDO candidates & direct candidates for allocation of 50% State quota Seats in order of merit.

3. The admissions to PG courses shall continue to be made upon the marks obtained by candidates in the NEET-PG/ NEET-MDS provided further that inter se merit in respect of In-service GDO candidates shall be drawn after awarding incentive marks for their prescribed seats of 66.6% of 50% State Quota. For direct candidates inter-se merit shall be drawn based upon their marks obtained in the NEET-PG/ NEET-MDS for making admissions to the PG courses under 33.3% seats of the 50% State Quota.

4. Further reservation roster in both categories *i.e.* in-service GDO candidates and direct candidates would also apply for allocation of seats in respect of PG (MD/ MS) and PG (MDS) courses.

4. (B) **GDO Encadrement: The cadre of GDOs shall be built up by the following two methods:—**

**4.1 For Contractual candidates:**

On being appointed as regular GDO through any mode of recruitment as prescribed and notified by the Government of Himachal Pradesh from time to time. Provided that those contractual appointees who have been appointed on or before issuance of Department of Personnel, Government of Himachal Pradesh, Notification No. PER(AP)-C-B(15)-3/2024 dated 19.07.2025 and as amended/notified, shall continue to avail the benefit of this policy.

**4.2 Regular basis:**

4.2.1 The contractual GDOs may be regularized in accordance with the policy notified by the Government from time to time.

4.2.2 The recruitment may also be conducted through Himachal Pradesh Public Service Commission, Shimla or any mode of recruitment as decided by the State Government from time to time, as the case may be.

**5. Incentive/NOC/sponsorship for pursuing Post Graduation:****5.1 Incentive for pursuing Post Graduation within the State through NEET-PG:**

5.1.1 There shall be no requirement for a NOC to appear in NEET-PG for any of the GDO candidates.

5.1.2 The criteria for availing incentive certificate shall be governed as per **Clause 5.1.4** and incentive certificate shall be issued to only those GDO who have fulfilled conditions for incentives on the date of declaration of result of NEET-PG.

5.1.3 The application for issuance of Incentive Certificate shall be made by the desirous GDO to the concerned authority as per **Annexure-B** under whose establishment he/ she is currently serving. The application shall be made on a prescribed format which shall be notified by the **AMRU, Mandi**. The concerned authority as per **Annexure-B** shall verify the service particulars of the GDO concerned from the maintained service record and send the Incentive Certificate for counter signature of the DHS.

5.1.4 **Eligibility Criteria:** The categorization of medical blocks/ health institutions under various tribal/ remote/ hard/ difficult/ rural areas of the State with area wise incentives and prior mandatory services required for admissions to the PG courses/ degrees for in-service GDOs through NEET-PG within the State shall be as under:—

- (i) In case a Medical Officer has served in more than one category of area, the mandatory service period will be calculated on pro-rata basis as the case may be.

- (ii) The GDO shall be entitled for incentive in terms of percentage of marks obtained in NEET-PG based on their services rendered in various field postings as per **Annexure-A** of this policy. This incentive will be subject to maximum of 30%. The percentage incentive shall be computed on pro-rata basis for the actual duration of service rendered in a particular field posting as per the following formula:—

$$\begin{array}{ccccc} \text{Incentive} & & \text{Duration} & & \\ \text{percentage} & & \text{served (in} & & \text{Prescribed for} \\ \text{for a} & & \text{days)} & & \text{particular} \\ \text{particular} & = & & \times & \text{institution} \\ \text{field} & & \text{365} & & \text{(Annexure-A)} \\ \text{posting} & & & & \end{array}$$

In case, a particular GDO has been posted at one particular station but he is deputed for some period to another station, the actual duration served at a particular field posting will be taken into account for the calculation of incentive. This incentive shall be available to only those GDOs who are in the active service of the State in a continuous manner and for the purpose of computing the incentive, the present continuous service shall be taken into account; meaning thereby, any doctor who has served as a GDOs in the past but has subsequently resigned from GDOship shall not be eligible to avail benefit of this incentive on the basis of any previous service. Similarly, if he/ she subsequently joins GDOship again, the incentive will be calculated taking into consideration the latest period of service reckoned as GDO from the date when he/she is in continuous service without any break.

- (iii) That as per **Annexure-A** of this policy no incentive will be given for service in urban areas and the mandatory period for service in these areas shall be four years.
- (iv) Further as per **Annexure-A** of this policy prescribed mandatory services under various categorized areas of the State will qualify for admissions to PG (MD/MS) and PG(MDS) courses through NEET-PG within the State and period beyond prescribed mandatory services shall be counted for incentives for the purpose of this policy.
- (v) That as per **Annexure-A** of this Policy all the areas other than (i) **Tribal/ Remotest areas**, (ii) **Hard/Difficult Areas**, (iii) **Difficult Rural Areas** and (iv) **Urban Areas** which are not covered under **Category A, B & C** of **Annexure-A** and are not Urban Areas are “**All other Rural Areas of HP**”.

- (vi) That the “**Urban Areas of HP**” for the purpose of implementation of this policy includes those areas which are notified as Municipal Corporation constituted under the **Himachal Pradesh Municipal Corporation Act, 1994 (12 of 1994)** or a Municipal Council or a Nagar Panchayat constituted under the **Himachal Pradesh Municipal Act, 1994 (13 of 1994)** or the Cantonment Board and the Special areas as designated under the **H.P. TCP Act (1977)** other than in Tribal/ Remotest Areas, Hard/ Difficult Areas and Difficult Rural Areas as per **Annexure-A**.
- (vii) That the incentive certificate and certificate for prior mandatory service period before availing incentives shall be as per **Annexure-B and Annexure-C**.

5.1.5 For the purpose of computation of incentive by the DHS, the cut off date shall be the date of declaration of NEET-PG result.

5.1.6 The date schedule for issuance of such **Incentive Certificate** shall be notified by the **AMRU**, Mandi either as a part of Prospectus or separately.

5.1.7 No application for issuance of **Incentive Certificate** shall be entertained after the expiry of period mentioned in notification as per **Clause 5.1.6**. If any GDO fails to make application before the expiry of the last date prescribed for the purpose it shall be presumed that he/she is not interested in availing the benefit of the incentive.

5.1.8 The incentive applicable for each field posting for a particular candidate shall be calculated, summed up and rounded off to three decimal points by the DHS. The DHS shall compile the list of all candidates who have applied for issuance of Incentive Certificate alongwith their **NEET-PG** roll number and communicate the entitled incentive (till three decimal points) in respect of each candidate to the **AMRU, Mandi** for drawing up a combined merit list in respect of GDO and direct candidates. The individual original Incentive Certificate shall be filed in the personal record of the GDO.

5.1.9 No incentive shall be applicable for those GDOs who are appearing for the All India counselling.

## 5.2 NOC/ Sponsorship for pursuing Post Graduation against sponsored quota seats of Institutes of National Importance (INI):

- 5.2.1 The NOC shall be issued only to GDOs desirous of pursuing Post Graduation from the **Institutes of National Importance (INI)** for appearing in their entrance examination against the sponsored quota of the **Institutes of National Importance (INI)** subject to the following conditions:—

- (i) The GDO should be regular and should have three years of uninterrupted continuous services without any break or unauthorized absence. For the computation of three years services the cutoff date shall be one day before the date of the commencement of the course. His/ her service record to this effect should have been verified by the concerned Chief Medical Officer as per maintained service record. Such verification shall be obtained by the concerned GDO from the concerned Chief Medical Officer/ Principal before making application to the DHS for NOC for appearing in examination.
  - (ii) The NOC will not be given before three years of service as required at **Clause 5.2.1 (i)** notwithstanding the requirement of lesser service in the prospectus of any particular autonomous institution.
- 5.3 Such candidates who have been granted **NOC/ Sponsorship** for appearing in the entrance examination of **Institutes of National Importance (INI)** subject to conditions as laid down at **Clause 5.2.1** and are subsequently selected in the institutions shall apply to the DHS for relieving along with the result card. The DHS shall then complete all the formalities as prescribed in **Clause 6** and shall relieve the candidate only after furnishing of bond documents.
- 5.4 **Sponsorship:**
  - 5.4.1 After the counseling, the GDOs regular desirous of pursuing **Post Graduation within or outside the State** shall apply for sponsorship to the DHS. The pre-requisites for issuance of sponsorship certificate shall be the following:
    - 5.4.1.1 **For Post Graduation within the State:—**
      - (a) The candidate should have applied and should have been issued Incentive Certificate as per the provisions of this policy.
      - (b) Fulfillment of all formalities as per **Clause-6**.
      - (c) The GDO candidates desirous of doing PG in Government Medical/ Dental Colleges of the State through All India Quota (AIQ) shall apply to the DHS for NOC/ Sponsorship.
    - 5.4.1.2 **For Post Graduation outside the State through NEET-PG/ Un-sponsored quota of Institutes of National Importance:**
      - (a) No GDO shall be sponsored for Post Graduation outside the State through NEET-PG or against non-sponsored quota of Institutes of National Importance (INI).
      - (b) Such GDOs who secure admissions in Post Graduation courses outside the State through NEET-PG or against unsponsored quota of

Institutes of National Importance (INI) may avail leave of kind due including Study Leave/ Extra Ordinary Leave, as may be otherwise admissible as per CCS (Leave) Rules.

- (c) Such GDOs who secure admissions in Post Graduation courses outside the State through NEET-PG or against unsponsored quota of Institutes of National Importance (INI) shall apply to the DHS for relieving. If the candidate has sufficient leave of kind due as per **Clause (b) above**, the same may be recommended to the Government subject to the conditions as per the leave being granted including bond period for Study Leave. If sufficient leave is not admissible as may be required for duration of the Post Graduation course, the GDO will have to resign if he/ she wants to pursue the Post Graduation and accordingly his/ her case shall be sent to the Government by the DHS alongwith recommendations.

- 5.5 If any GDO joins Post Graduation within or outside the state through NEET-PG exam/Institutes of National Importance (INI) Entrance Examination as a direct candidate without due resignation/ permission, in case of contractual GDO his/ her services shall be deemed terminated and recovery shall be made as per terms of contract agreement and in case of regular GDO candidate, disciplinary proceedings shall be initiated besides writing to the concerned Head of Institute for cancellation of the admission.

## 6. Terms and conditions of Bond for Post Graduation:

- 6.1 As the Government incurs substantive expenditure on each candidate for doing Post Graduation and also pays them full pay along with all allowances and seniority during the course, every GDO (regular/contract) who have been sponsored to pursue Post Graduation **within the State** in Government Medical/ Dental colleges shall have to furnish a bond to serve the State for at least **four years including mandatory one year of field posting** after completion of their respective courses. Similarly, in case of GDOs sponsored for Post Graduation **outside the State** on sponsored quota seats of Institutes of National Importance (INI), as the Government pays them full pay along with increments during the course and they are not even serving the state during the course, every such GDO (regular) shall have to furnish a bond to serve the State for at least **five years including mandatory one year of field posting** after completion of their respective courses. Since the **direct candidate who pursues Post Graduation within the State** in Government Medical/ Dental Colleges on State/All India Quota stand on a different footing as they are not entitled to service benefits including full pay (with allowances and increments) and chances of regularization to which their GDO counterparts are entitled; however, keeping in view the resources expended in their education by the government including payment of stipend, every such direct candidate shall have to furnish a bond to serve the State



for at least **two years including mandatory one year of field posting** after completion of their respective courses.

**Further, on selection for Senior Residency/Tutorship by the GDO/direct candidates from the Government Medical Colleges/ Institutes of the State during the mandatory bond period would lead to extension of the present bond period of the concerned GDO/direct candidates to serve the State till completion of three years of Senior Residency/Tutorship as the case may be. Provided further that field posting shall be exempted for those candidates joining at AIMSS Chamiana (Shimla) after completion on their respective PG courses/ degree and the respective period of 01 (one) year of their service at AIMSS Chamiana (Shimla) shall be counted as ‘mandatory field posting’ under the provisions of this policy.**

Provided further that such GDOs who get selected as per **Clause 6.5**, for doing Super Speciality before completion of the bond period of Post Graduation as such in that event the candidate already being bonded to serve the State as per the provisions of this policy for doing Post Graduation for 4/5 years alongwith bond amount of **Rs. 40 Lakhs** on such selection for the Super Specialty Course will have to furnish an undertaking on judicial paper to serve the **balance/remaining bond period** for doing Post Graduation **alongwith the bond period applicable after doing Super Speciality Course** for serving the State as the case may be. For this purpose both the bond periods shall be clubbed together for serving the State for a period equal to **balance/remaining bond period of PG course+ mandatory period of bond in respect of Super Specialty Course apart from the mandatory one year of field posting** and the candidates shall furnish a fresh bond in the form of legal undertaking to serve the State for the clubbed period failing which the candidate shall have to pay **Rs. 90 Lakhs** to the State Government. The candidate shall also furnish an undated cheque from a scheduled bank amounting to **Rs. 90 Lakhs** in the name of DHS/ DME. The DHS/ DME shall be at liberty to get the cheque encashed in event of violation of the bond conditions.

## **6.2 The bond as per Clause 6.1 shall be in the following form:**

6.2.1 The Bond shall be non-transferable to Medical Institutes (not owned by the State Government)/ Institutes of National Importance (INI) functioning within/ outside the State for all intents and purposes. All the candidates as per **Clause 6.1** shall furnish a bond in the form of a legal undertaking to serve the State for prescribed period which should be attested by competent authority not below the rank of Executive Magistrate failing which the candidate shall have to pay the **Rs. 40 Lakhs** and in case of clubbed bond period **Rs. 90 Lakhs** as the case may be to the State Government. The candidate shall also furnish an undated cheque from a scheduled bank amounting to **Rs. 40/90 Lakhs** in the name of DHS. The

DHS shall be at liberty to get the cheque encashed in event of violation of the bond conditions.

- 6.2.2 The candidates as per **Clause 6.1** shall also deposit their original bachelor degree in case of MD/MS course and MD/MS degree in case of Super Speciality Course and registration certificate from the Medical/ Dental Council concerned with the DHS/ DDHS (in case of GDOs) and the Principal concerned (in case of direct candidates). The concerned issuing University/ Institution shall be informed about such retention and the candidate shall be debarred from obtaining any duplicate degree. **The original bachelor degree shall be released only after completion of the Bond Period including one year mandatory field posting or after deposition of the requisite amount and this shall be a part of the bond agreement.**
- 6.2.3 The candidates shall also furnish undertaking as a part of bond that they shall complete the course prescribed failing which they shall be liable to pay **Rs. 10 Lakhs + 18% interest per annum** and salary/ stipend drawn as the case may be to the State government for wastage of seat.
- 6.2.4 The prescribed format of the bond shall be as per **Annexure D**.
- 6.3 It shall be the sole responsibility of DHS/ DDHS to ensure the furnishing of such documents from each GDO candidate who is being sponsored and the sole responsibility of the Principal of concerned Government Medical/ Dental College to ensure collection of these documents at the time of admission of a direct candidate to the course. Any dereliction of duty in this end shall make the concerned liable for action.
- 6.4 The custodian of these three documents.—(i) Bond as legal undertaking, (ii) Undated Cheque and (iii) the original Bachelor's degree shall be DHS/ DDHS **(in case of GDOs)** and concerned Principal of Government Medical/ Dental Colleges **(in case of direct candidates)**. Two months before the tentative completion of the Post Graduation in every Government Medical/ Dental College, the DHS/ DDHS shall take list of candidates through concerned Principals who are bonded to serve the State. Simultaneously, the DHS/ DDHS shall take over the custody of the documents including the **Bond agreement, Undated Cheque and Original Bachelor degree** in respect of direct candidates. The field posting orders of such candidates shall be issued by the DHS/ DDHS as early as possible on successful completion of PG course by the concerned candidates as per the NMC norms and submission of joining report to be submitted to the DHS/ DDHS. The concerned Principals shall relieve the candidates (including GDOs and Direct candidate) only after successful completion of the course with the direction to report to the DHS.
- 6.5 In no case, NOC will be granted for second Post Graduation course to any candidate during the mandatory period of service of the State including field posting after first Post Graduation except for doing Super Speciality Course.

**6.6 The following shall constitute a violation of the bond to serve the State as outlined in Clause 6.1:**

- 6.6.1 Failure to join the DHS/ DDHS within 10 days on successful completion of PG course as per NMC norms and once the posting orders are issued, the concerned shall be regulated as per instructions/guidelines/policy of the Department of Personnel, Government of Himachal Pradesh.
- 6.6.2 Putting in request for EOL/ Study leave/ NOC during the mandatory period of service of the State.

**6.7 In the event of a candidate violating the terms of bond as outlined in Clause 6.6, the following actions shall be initiated by the DHS:**

- 6.7.1 The salary paid to the GDOs (sponsored) and stipend paid to the direct candidates shall be recovered through due process of law alongwith bond amount and 18% interest per annum.
- 6.7.2 The bond amount shall be recovered through due process of law. The Undated Cheque submitted by the candidate as a part of bond documents shall be en-cashed.
- 6.7.3 Initiation of disciplinary proceedings against the GDO candidate.
- 6.7.4 The original bachelor degree shall not be returned and endorsement shall be made to the concerned University thereof.
- 6.7.5 Cancellation of registration from the concerned Medical/ Dental Council.

**7. Remuneration during Post Graduation:**

- 7.1 The GDOs appointed on contract basis and sponsored for pursuing Post Graduation within the State as per **Clause 5.3** shall be paid the emoluments as fixed by the Government of HP and the same shall also be part of the Bond agreement also.
- 7.1 The Regular GDOs sponsored for pursuing Post Graduation within the State and outside the State on sponsored quota seats of Institutes of National Importance (INI) as per **Clause 5.3** shall be treated on duty during the prescribed period of Post Graduation and he/ she shall be paid the regular pay, allowances including increments for such prescribed period. In case, the sponsored GDO is not able to complete the Post Graduation within the prescribed time period, the extra period spent during Post Graduation beyond the prescribed period may be regularized against the leave of kind due. If there is no sufficient leave of kind due in his/ her credit, that period shall be treated as EOL and the payment made to the person for this period shall be recovered from the candidates.

7.3 Direct candidates shall be paid stipend as applicable to them.

**8. Remuneration during the mandatory field posting:**

- 8.1 The regular GDO shall continue to draw the emoluments and pay admissible to him/ her with due allowances and increments during the period of mandatory field posting.
- 8.2 The contractual GDO shall continue to draw the salary as admissible to him as per terms of the contract.
- 8.3 The Direct candidates shall draw salary at the rate as fixed by the Government and shall be treated as contractual GDOs for all practical purposes during the period of mandatory field posting. However, if the direct candidate subsequently joins as Senior Resident in any of the Medical Colleges after completion of mandatory period of field posting, he shall draw the stipend as prescribed for a Senior Resident as notified by the Government from time to time.

**9. Terms for leaving Post Graduation course midway:**

- 9.1 If the GDO's who have been granted sponsorship for pursuing Post Graduation within the State or outside the State, leaves the Post Graduation course midway, he/ she shall be debarred to re-appear in any entrance examination for Post Graduation for the next five years within and outside the State of Himachal Pradesh. The period of five years for the purpose of de-barring shall be reckoned from the date of leaving the course midway.
- 9.2 In addition to this, for those GDO's who leave Post Graduation course midway, the period spent in the Medical Colleges during Post Graduation may be regularized against the leave of kind due. If there is no sufficient leave of kind due in his credit that period may be treated as EOL and the payment made to the person for this period shall be recovered from the candidates. In addition to this, the GDO shall have to pay **Rs. 10 Lakhs + interest @ 18% per annum** alongwith salary drawn in event of leaving the course midway as per terms of the bond. However, such GDOs shall be exempted from payment of **Rs. 10 Lakhs** for justified reasons within 90 days of commencement of the said course.
- 9.3 In case of direct candidates who leave the course midway, they shall have to pay **Rs. 10 Lakh + interest @ 18% per annum** alongwith stipend drawn to the State Government as per the terms and conditions of the bond. Information in respect of such cases shall be sent to the DHS by the concerned Principal along with bond and other documents.

**10. The terms for second Post Graduation Course:**

**The GDOs who have been sponsored to pursue Post Graduation within or outside the State earlier and who are desirous of pursuing a second Post Graduation Course shall be governed by the following conditions:**

- 10.1 The GDOs who have completed PG Degree in one specialty shall not be granted sponsorship/ NOC for pursuing PG Degree in any other specialty. However, such candidates may pursue their second PG degree course only after the grant of EOL by the Government as per CCS Leave Rules.
- 10.2 The GDOs who have completed PG Diploma/ DNB in one specialty may be given NOC for pursuing PG Degree in the same specialty, only after serving the state for at least five years (either in field postings or in Government Medical/ Dental Colleges) after completion of PG Diploma/ DNB.
- 10.3 The GDOs who have completed PG Diploma/ DNB in one specialty shall not be granted NOC for pursuing PG Degree/ DNB/ Diploma in any other specialty. However, such candidates may pursue their second PG degree course only after the grant of EOL by the Government as per CCS (Leave) Rules.
- 10.4 Any GDO who is not fulfilling the condition of minimum required service to be sponsored as Post Graduate Candidate within or out of the State shall have to resign on their selection against direct/ open seats before joining such courses. And if he/ she joins Post Graduation without getting NOC from the Government or without submitting his/ her resignation, in case of contractual GDO his/ her services shall be deemed terminated and recovery shall be made as per terms of contract agreement and in case of regular GDO candidate, disciplinary proceedings shall be initiated besides writing to the concerned Head of Institute for cancellation of the admission.

## 11. NOC and Sponsorship for pursuing Super Specialty Courses:

### 11.1 NOC/ Sponsorship for GDOs:

- 11.1.1 There shall be no requirement of NOC for appearing in the All India NEET-Super Specialty or any other Entrance Examination to the Super specialty courses prescribed except for appearing against the Sponsored quota seats of the Institutes of National Importance (INI).
- 11.1.2 Since the State needs the services of Super Specialists to improve the health care facilities within the State, the State would offer Sponsorship to candidates who wish to pursue Super Specialty courses, subject to following conditions:
- (a) The GDO seeking Sponsorship should be regular and should have completed the mandatory service of the State after Post Graduation as per **Clause 6.1** if the candidate had pursued Post Graduation earlier as a sponsored candidate.
  - (b) Those candidates who had initially joined as Direct Candidates but subsequently turned GDO or those who have joined GDOship after

doing Post Graduation from elsewhere shall be considered for Sponsorship to Super Speciality courses subject to the conditions that the GDO should be regular and should have served the State for at least three years including one year mandatory field posting.

- (c) In case of GDOs, who fulfill the conditions as laid down in clause (a) and (b) above, and have cleared NEET-SS or any such prescribed examination including unsponsored seats of Institutes of National Importance (INI) shall apply to the DHS for Sponsorship and shall be relieved after fulfillment of formalities as prescribed at Clause 11.3.
- (d) In case of GDOs, who wish to pursue the Super Specialty courses on sponsored seats of Institutes of National Importance (INI), the NOC shall be granted only subject to fulfillment of **Clause 11.1.2 (a) and (b) above**, notwithstanding the requirement of lesser/ greater service in the prospectus of any particular Institutes of National Importance (INI).
- (e) Such candidates who have been granted NOC as prescribed at **Clause (d) above** and have been subsequently selected to pursue the Super Specialty course against sponsored quota of Institute of National Importance (INI) shall apply to the DHS for relieving and shall be relieved after fulfillment of formalities as prescribed at **Clause 11.3 below**.

11.1.3 There shall be no annual capping on the number of sponsored seats for Super Specialty courses.

11.1.4 Any GDO who is not fulfilling the condition of minimum required service to be sponsored as Super Specialty Candidate within or out of the State shall have to resign and complete the obligation of the bond on their selection against direct/ open seats before joining such courses. And if he/ she joins Super Specialty course without getting NOC/ Sponsorship from the Government or without submitting his/ her resignation, in case of contractual GDO his/ her services shall be deemed terminated and recovery shall be made as per terms of contract agreement and in case of regular GDO candidate, disciplinary proceedings shall be initiated besides writing to the concerned Head of Institute for cancellation of the admission.

## 11.2 NOC/Sponsorship for Faculty Members of Government Medical Colleges/Institutions:

11.2.1 The State shall also allow the regular faculty members to pursue Super Specialty courses for career progression and providing better services to the patients of the State. However sponsorship shall only be available for

the sponsored quota seats of Super Specialty courses in Institutes of National Importance (INI).

**11.2.2 The conditions of sponsorship for faculty members shall be the following:**

- (a) The faculty member should be regular.
- (b) He/ she should have served for a minimum period of three years in Government Medical College/ institution as Assistant Professor or above.
- (c) He/ she should be occupying a post which is over and above the NMC requirement for running of Under Graduate/ Post Graduate courses in the concerned institutions. For instance if as per NMC requirement two posts of Assistant Professors are required in Department of Medicine in a particular institutions and the candidates who is seeking Sponsorship is one amongst the only two Assistant Professors available, he/ she will not be given the benefit of the Sponsorship in any case. However, if there are three or more Assistant Professors working against the sanctioned strength, which is more than the NMC requirement, Sponsorship may be granted on a first come first serve basis.

**11.2.3 The DME shall be competent to sign the Sponsorship certificate on the behalf of the Government subject to fulfillment of conditions as outlined at **Clause 11.2.2 above** and **Clause 11.3 below**.**

**11.2.4 In the event of selection of the applicant who has been issued Sponsorship certificate, the post which the incumbent was occupying before leaving for the course shall remain vacant and the incumbent shall join back on the same post after completion of Super Specialty course. The medical faculty candidate who has successfully completed the course and joined back the Medical Education Department shall be entitled for seniority of the prescribed duration of the course in the same department. However, any formal designation/ promotion shall happen only once the candidate joins back. In case, the incumbent wants to join against available entry level vacancy in the Super Specialty Department, he/ she shall be allowed to join. However, in no case shall the incumbent be allowed to occupy the higher post in the Super Specialty Department and his services in that Department shall be counted from the date of actual joining for the purpose of seniority/ promotion etc.**

**11.2.5 In case any candidate of the regular medical faculty wants to appear for/ pursue Super Specialty through NEET-Super specialty examination or the**

unsponsored quota seats of Institutes of National Importance (INI), he/ she may avail leave of kind due including Study leave. However, in case sufficient leave is not admissible, the candidate will have to resign from the post and the post shall be deemed vacant for all purposes. And if he/she joins Super Specialty course without getting NOC/ sponsorship from the Government or without submitting his/ her resignation, disciplinary proceedings shall be initiated besides writing to the concerned Head of Institute for cancellation of the admission.

### 11.3 Terms and Conditions of Sponsorship for Super Specialty Courses:

11.3.1 As the Government incurs substantive expenditure on each candidate for doing Super Specialty course and also pays them full pay during the course, every GDO (regular) who have been sponsored to pursue **Post Super Specialty within the State** in Government Medical/ Dental Colleges shall have to furnish a **bond to serve the State for at least five years** after completion of their respective courses. Similarly, in case of **GDOs/ Medical faculty sponsored for Super Specialty course outside the State** (including sponsored quota seats of Institutes of National Importance), as the Government pays them full pay alongwith increments during the course, every GDO (regular)/ Medical faculty who has been sponsored to pursue Super Specialty outside the State shall have to **furnish a bond to serve the State for at least seven years** after completion of their respective courses. Similarly, as the Government expends huge resources in the education of direct candidates including payment of stipend, **every direct candidate who pursues Super Specialty within the State** in Government Medical/ Dental Colleges shall have to **furnish a bond to serve the State for at least three years** after completion of their respective courses.

#### 11.3.2 Categories of Super Speciality Students (GDO/ Direct) shall furnish Bond as per detail below:

- (a) The candidates shall furnish a bond in the form of a legal undertaking to serve the State for prescribed period failing which the candidate shall have to pay the **Rs. 60 Lakhs** and in case of clubbed bond period **Rs. 90 Lakhs** as per **Clause 6.1** as the case may be to the State Government. The candidate shall also furnish an Undated Cheque from a scheduled bank amounting to **Rs. 60 Lakhs** and in case of clubbed bond period **Rs. 90 Lakhs** as the case may be in the name of DHS (**in case of GDOs**) and or Principal concerned (**in case of medical faculty/ direct candidates**). The DHS/ Principal concerned shall be at liberty to get the cheque encashed in event of violation of the bond conditions.
- (b) The candidates shall also furnish undertaking as a part of bond that they shall complete the course prescribed failing which they shall be liable to



pay **Rs. 15 lakhs + 18% interest per annum alongwith salary/ stipend drawn during the said period as the case may be to the State government for wastage of seat.**

(c) The prescribed format of the bond shall be as per **Annexure-D**.

11.3.3 The general conditions including violation and procedure to be adopted shall be same as outlined in **Clause 6 above**, unless otherwise prescribed in **this Clause**. **For Super Speciality courses, MBBS degree, MD/MS degree and Undated Cheque (as the case may be) will be deposited in the office of DHS/DME with the intimation to the concerned institution.**

#### 11.4 For leaving the course midway:

11.4.1 The GDOs, who leave the DM/MCh Super Specialty Course midway either within the State or outside the State of HP, shall stand debarred to re-appear as a sponsored candidate for pursuing DM/MCh Super Specialty course for next five years, for both within the State and outside the State of Himachal Pradesh. The period of five years for the purpose of de-barring shall be reckoned from the date of leaving the course midway.

11.4.2 In case, the GDO who has been sponsored and treated as on duty (with full pay and allowances), leaves the course midway, the period involved shall be converted into/ debited from leave of kind due standing in his credit on the date on which he proceeded to join such course. If there is no sufficient leave of kind due in his credit that period may be treated as EOL and the payment made to the person for this period shall be recovered from the candidates. In addition to this, the GDO shall have to pay **Rs. 15 Lakhs + 18% interest per annum + salary drawn** during the said period as the case may be in event of leaving the course midway as per terms of the bond.

11.4.3 In case of direct candidates who leave the course midway, they shall have to pay **Rs. 15 lakh + 18% interest per annum + stipend drawn** to the State Government as per the terms of the bond. Information in respect of such cases shall be sent to the DME by the concerned Principal along with bond documents.

12. As per **Clause 6.4** of this policy, the Principals while relieving the candidates shall forward the information on the prescribed Proforma to the DHS, as per **Annexure-E**.

13. **The State Government reserves the right to alter/ amend any provision in the PG Policy at any time/ from time to time.**

By order,

M. SUDHA DEVI,  
*Secretary (Health).*

## ANNEXURE-A

**Incentive percentage and mandatory service for GDOs for doing Post Graduation course through NEET-PG within the State of Himachal Pradesh:**

| Category |                                           | Name of District |                 | Medical Blocks/ Health Institutions under the areas                                     | Area wise percentage incentive for one year of service | Prior Mandatory service before availing incentive |
|----------|-------------------------------------------|------------------|-----------------|-----------------------------------------------------------------------------------------|--------------------------------------------------------|---------------------------------------------------|
| <b>A</b> | Tribal/ Remotest Areas                    | (a)              | Lahaul & Spiti  | Spiti and Primary Health Centres Tingrit, Tindi, Darcha, Gemur and Hinsu of Lahaul area | 10                                                     | One year                                          |
|          |                                           |                  | Kinnaur         | Pooh                                                                                    |                                                        |                                                   |
|          |                                           |                  | Chamba          | Pangi                                                                                   |                                                        |                                                   |
|          |                                           | (b)              | Kinnaur         | Sangla and Nichar, CHC Bhabanagar & RH Reckong Peo                                      | 8                                                      | Two years                                         |
|          |                                           |                  | Lahaul & Spiti  | Remaining Health Institutions in Lahaul area                                            |                                                        |                                                   |
|          |                                           |                  | Chamba          | Bharmour                                                                                |                                                        |                                                   |
| <b>B</b> | Hard/ Difficult Areas                     | --               | Shimla          | Area within Dodra-Kawar Sub-division of Chirgaon Medical Block                          | 8                                                      | Two years                                         |
|          |                                           | --               | Chamba & Kangra | Kihar and Tissa, Bara Bhangal and Chhota Bhangal area of block Mahakal                  |                                                        |                                                   |
| <b>C</b> | Difficult Rural Areas                     | --               | Shimla          | Remaining areas of Block Chirgaon and Nerwa and Kupvi                                   | 6                                                      | Three Years                                       |
|          |                                           |                  | Mandi           | Janjehli and entire Chhohar Valley                                                      |                                                        |                                                   |
|          |                                           |                  | Sirmaur         | Medical Blocks Shillai & Sangrah                                                        |                                                        |                                                   |
|          | All other rural areas of Himachal Pradesh | --               | --              | --                                                                                      | 4                                                      | Three Years                                       |

## ANNEXURE-B

**Incentive Certificate for NEET-PG Exam  
(IN-SERVICE) MEDICAL OFFICER**

This is to certify that Dr. ...., son/daughter of Sh. ...., Date of Birth: ....., Date of Joining in department .....; Date of Regularization ....., NEET-PG Roll No. ....

**The Medical Officer has served in the following Health Institutions:—**

| 1                                                        | 2              | 3                              | 4                               | 5                                                                                                                      |    | 6                  | 7                                                                                                        | 8       |
|----------------------------------------------------------|----------------|--------------------------------|---------------------------------|------------------------------------------------------------------------------------------------------------------------|----|--------------------|----------------------------------------------------------------------------------------------------------|---------|
| Place of field posting (full particulars of institution) | Block & Distt. | Type of area as per Annexure-A | If rural then name of Panchayat | Period served from date of incentive (2.2 of Annexure-C) to the date of declaration of NEET-PG result (date and year ) |    | No. of days served | Incentive percentage for particular field posting = As per calculation criteria of the PG/SS Policy 2025 | Remarks |
|                                                          |                |                                |                                 | From                                                                                                                   | To |                    |                                                                                                          |         |
| 1                                                        |                |                                |                                 |                                                                                                                        |    |                    |                                                                                                          |         |
| 2                                                        |                |                                |                                 |                                                                                                                        |    |                    |                                                                                                          |         |
| 3                                                        |                |                                |                                 |                                                                                                                        |    |                    |                                                                                                          |         |
| Total Incentive percentage upto three decimals           |                |                                |                                 |                                                                                                                        |    |                    |                                                                                                          |         |

**Note.**—Incentive marks will be calculated only after the date of completion of mandatory service period as mentioned in (**Annexure-A**).

SIGNATURE

With Designation & Seal BMO/MS/CMO/Principal  
Date: .....

Signature of candidate  
Date: .....

Countersign by DHS  
Date: .....

ANNEXURE-C

**PRIOR MANDATORY SERVICE PERIOD BEFORE AVAILING INCENTIVE**

This is to certify that Dr. ...., son/daughter of  
Sh. ...., Date of Birth: ...., Date of Joining in department  
....., Date of Regularization ....., NEET-PG Roll  
No. ....

**The Medical Officer has served in the following Health Institutions:—**

| Place of Posting | Block & Distt                         | Type of Area (As per Annexure-A) | Period Served |    | No. of Days Served | Prescribed Prior Mandatory Service Period (In Days), As Per PG/SS Policy 2025 | Mandatory service period for a particular field posting i.e. = No. of days served<br>.....<br>prescribed mandatory service (in year) x 365 | Remarks |
|------------------|---------------------------------------|----------------------------------|---------------|----|--------------------|-------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------|---------|
|                  |                                       |                                  | From          | To |                    |                                                                               |                                                                                                                                            |         |
| 1                | 2                                     | 3                                | 4             | 5  | 6                  | 7                                                                             | 8                                                                                                                                          | 9       |
|                  |                                       |                                  |               |    |                    |                                                                               |                                                                                                                                            |         |
|                  |                                       |                                  |               |    |                    |                                                                               |                                                                                                                                            |         |
|                  |                                       |                                  |               |    |                    |                                                                               |                                                                                                                                            |         |
|                  |                                       |                                  |               |    |                    |                                                                               |                                                                                                                                            |         |
|                  |                                       |                                  |               |    |                    |                                                                               |                                                                                                                                            |         |
|                  | Total (Corrected upto three decimals) |                                  |               |    |                    |                                                                               |                                                                                                                                            |         |

**Note.—**

1. If the total (Column No. 8) is equal to 1 (one) then the mandatory service will be treated as completed for the purpose to become eligible for incentive.
2. Whether the candidate completed prior mandatory service before availing the incentive as per the PG/ SS Policy 2025 (Yes/ No): .....

**If Yes, then:**

2.1 Date of completion of Mandatory service : (DD/MM/YYYY) .....

2.2 Date from which incentive to be calculated : (DD/MM/YYYY) .....

SIGNATURE

With Designation &amp; Seal BMO/MS/CMO/Principal

Date: .....

Signature of Candidate

Date: .....

Countersign by DHS

Date: .....

ANNEXURE-D

**AGREEMENT BOND**

THIS DEED OF BOND IS EXECUTED AT \_\_\_\_\_ ON THIS DAY OF \_\_\_\_\_ BETWEEN CANDIDATE (hereinafter to be referred as first party) AND GOVERNOR, STATE OF HIMACHAL PRADESH through \_\_\_\_\_ (hereinafter to be referred as SECOND PARTY)

The details of the FIRST PARTY are as under:

NAME: \_\_\_\_\_

s/o, d/o, w/o: \_\_\_\_\_

RESIDING AT (PERMANENT ADDRESS):

\_\_\_\_\_  
\_\_\_\_\_

(TEMPORARY ADDRESS):

\_\_\_\_\_  
\_\_\_\_\_

LAND LINE PHONE NO: \_\_\_\_\_

MOBILE NO: \_\_\_\_\_

E-mail address: \_\_\_\_\_

AADHAR NO.: \_\_\_\_\_

WHEREAS, the FIRST PARTY had applied for admission to \_\_\_\_\_ course and the FIRST PARTY has been selected in the said course.

WHEREAS, the FIRST PARTY is agreed to complete the duration of the \_\_\_\_\_ course and on such failure of not completing the prescribed duration of the course of \_\_\_\_\_ years, the FIRST PARTY shall forthwith pay a sum of Rs. \_\_\_\_\_.

WHEREAS, the FIRST PARTY is agreed to serve the Government of HP for a period not less than \_\_\_\_\_ years after successful completion of the \_\_\_\_\_ course and on such failure of not completing the full Bond period of \_\_\_\_\_ years, the FIRST PARTY shall forthwith pay a sum of Rs. \_\_\_\_\_.

WHEREAS, the FIRST PARTY shall be paid the stipend/full pay admissible with entitled allowances during the duration of the \_\_\_\_\_ course by the SECOND PARTY and the FIRST PARTY shall be treated as on duty for all practical purposes.

AND WHEREAS, the FIRST PARTY has agreed to execute the bond with 2 sureties/guarantors (out of which one is guardian of the FIRST PARTY and the Second guarantor is an Income Tax assessee) to stand guarantee for the above said amount of Rs. \_\_\_\_\_.

NOW THE DEED OF INDEMNITY BOND WITNESSESS AS FOLLOWS:

1. The FIRST PARTY appreciates that the stipend/full pay alongwith allowances payable to the first party belongs to the public exchequer and that the first party is morally and

ethically bound to serve the poor and needy people of the State after the completion of the course for which the First Party has been sponsored. The first party agrees that in the event of non-completion of full bond period, the first party shall be liable to be sued in the competent Court of Law for recovery of full Bond money alongwith penal interest.

2. The first party has agreed to complete the prescribed duration of the course of \_\_\_\_\_ years. The FIRST PARTY also agrees that in the event of default the first party shall pay forthwith a sum of Rs. \_\_\_\_\_ along with interest @ 18% per annum and the salary/ **stipend** drawn to the SECOND PARTY.
3. The first party has agreed to serve the State of Himachal Pradesh for a period of **2/4/5/7 years including one year field posting** after the successful completion of said course. The FIRST PARTY also agrees that in the event of default the first party shall pay forthwith a sum of Rs. \_\_\_\_\_ along with interest @ 18% per annum and the salary/**stipend** drawn to the SECOND PARTY. The First Party agrees to submit an undated cheque of the said amount at the time of signing of this bond.
4. (a) The first party has agreed to serve the State of Himachal Pradesh for a period of **2/4/5/7 years including one year field posting** after the successful completion of said course. The FIRST PARTY also agrees that in the event of default the first party shall pay forthwith a sum of Rs. \_\_\_\_\_ along with interest @ 18% per annum and the salary/**stipend** drawn to the SECOND PARTY. The First Party agrees to submit an undated cheque of the said amount at the time of signing of this bond.

OR

The first party has agreed to serve the State of Himachal Pradesh for a clubbed Bond period of ..... years ( **on account of balance Bond period of PG course + mandatory period of Bond in respect of Super speciality**) after the successful completion of said course. The FIRST PARTY also agrees that in the event of default the first party shall pay forthwith a sum of Rs. \_\_\_\_\_ along with interest @ 18% per annum and the salary/**stipend** drawn to the SECOND PARTY. The First Party agrees to submit an undated cheque of the said amount at the time of signing of this bond.

5. For the aforesaid amount of Rs. \_\_\_\_\_, the first party has brought two sureties/guarantors and it has agreed that the same shall stand alive till successful completion of the BOND period. OR in the event of such default till payment of Rs. \_\_\_\_\_ to the SECOND PARTY.
6. The first party agrees that till the successful completion of the period of **2/4/5/ /7 years including one year field posting service** with the Government of Himachal Pradesh or till the payment of Rs. \_\_\_\_\_ including fulfillment of any other

obligation as may be prescribed by this bond, the certificates relating to Bachelor Degree MBBS degree for PG course and MD/MS degree ( for Super Specialty course) and registration certificate of concerned medical council of the first party shall be in the custody of the SECOND PARTY i.e. **Director of Health Services H.P.** and the first party shall not make any attempt to obtain duplicate degree from the issuing University/Institute, and if it makes any application to such effect, it would amount to fraud with the second party.

7. The first party agrees to abide by the PG policy notified by the SECOND PARTY in letter and spirit and the provisions mentioned therein shall be applicable to the FIRST PARTY in toto.

AND to ensure the discharge of obligations by the FIRST PARTY as prescribed by this bond, 1. \_\_\_\_\_ (guardian of the FIRST PARTY), and 2. \_\_\_\_\_ (an income tax assessee), have agreed to act as sureties/guarantors and execute the bond as per conditions prescribed herein. The sureties/guarantors aforesaid making such payment, the above written bond shall be void and be of no effect, otherwise it shall remain in force and virtue.

PROVIDED always that the liability of the sureties/guarantors hereunder shall not be impaired or discharged by reasonable time being granted or by any forbearance, act or omission of the Government or any person authorized by them (Whether with or without the consent knowledge of the sureties) nor shall it be necessary for the Government to sue the First Party before suing the sureties or any of them for amount due hereunder.

#### ACCEPTED:

For and on behalf of any of the order and direction of the Government of Himachal Pradesh.

Signed and Dated at \_\_\_\_\_ on this the \_\_\_\_\_ day of \_\_\_\_\_

Signed and delivered by the FIRST PARTY \_\_\_\_\_

Signature of the Candidate \_\_\_\_\_

#### Surety/Guarantor-1:

Signature \_\_\_\_\_

Name: \_\_\_\_\_

Address: \_\_\_\_\_

\_\_\_\_\_

\_\_\_\_\_

PAN No. \_\_\_\_\_

6954

राजपत्र, हिमाचल प्रदेश, 24 अक्टूबर, 2025 / 02 कार्तिक, 1947

Aadhar No. \_\_\_\_\_

**Surety/Guarantor-2**

Signature \_\_\_\_\_

Name: \_\_\_\_\_

Address: \_\_\_\_\_

\_\_\_\_\_

\_\_\_\_\_

PAN No. \_\_\_\_\_

Aadhar No. \_\_\_\_\_

Date :

Place :

Principal \_\_\_\_\_ Medical/ Dental College or DHS

**Witnesses:**

Signature

**First Party:**

1. \_\_\_\_\_

\_\_\_\_\_

\_\_\_\_\_

\_\_\_\_\_

2. \_\_\_\_\_

\_\_\_\_\_

\_\_\_\_\_

\_\_\_\_\_

**Second Party:**

1. \_\_\_\_\_



2.

## PROFORMA:

1. Name of the Candidate: \_\_\_\_\_
2. Name of the Institution and place where he has worked last: \_\_\_\_\_
3. Designation: \_\_\_\_\_
4. Name of the PG Course: \_\_\_\_\_
5. Duration of the Course: \_\_\_\_\_
6. Date of joining the Course: \_\_\_\_\_
7. Whether Service / Non service candidate: \_\_\_\_\_
8. If service candidate, date of joining in-service: \_\_\_\_\_
9. Total service prior to joining the course: \_\_\_\_\_
10. Permanent address: \_\_\_\_\_

## DECLARATION

I hereby declare that the above particulars are true to the best of my knowledge and I have executed the prescribed bond. If the particulars furnished above are incorrect, I will remit back the stipend amount paid to me with full interest thereon as specified by the Government from to time. Further I declare that I will not claim my original certificates till I fulfill my bond conditions as I have executed.

**Date :** \_\_\_\_\_

**Place:** \_\_\_\_\_

**ANNEXURE-E**

| Sr. No. | Specialty | Name of Candidate | Sex | Father's Name | Permanent Address | Bond furnished as per PG/ SS Policy 2025 | Updated Cheque No. & Bank Name | Applicable Bond period | Date of Joining | Date of Relieving |
|---------|-----------|-------------------|-----|---------------|-------------------|------------------------------------------|--------------------------------|------------------------|-----------------|-------------------|
|         |           |                   |     |               |                   |                                          |                                |                        |                 |                   |
|         |           |                   |     |               |                   |                                          |                                |                        |                 |                   |
|         |           |                   |     |               |                   |                                          |                                |                        |                 |                   |
|         |           |                   |     |               |                   |                                          |                                |                        |                 |                   |

**CHANGE OF NAME**

I, Chander Kala w/o Sh. Mohar Singh Chauhan, r/o Geeta Bhawan, Upper Housing Board Colony, Sanjauli, Tehsil & District Shimla (H.P.)-171006 declare that I have changed my name from Chaunki (Previous Name) to Chander Kala (New Name). All concerned please may note.

**CHANDER KALA**  
w/o Sh. Mohar Singh Chauhan,  
r/o Geeta Bhawan, Upper Housing Board Colony,  
Sanjauli, Tehsil & District Shimla (H.P.).

**CORRECTION OF NAME**

I, Sita Kumari d/o Late Sh. Chambal Singh and w/o Jabar Singh, r/o Village Kavokhi Khangog, P.O. & Sub-Tehsil Narag, District Sirmaur (H.P.) declare that my correct name is Sita Kumari in my Aadhar Card No. 2464 4978 9726, my name has been wrongly recorded as Kumari Sita. Above both names are of one & same person. All concerned please note.

**SITA KUMARI**  
d/o Late Sh. Chambal Singh and w/o Jabar Singh,  
r/o Village Kavokhi Khangog,  
P.O. & Sub-Tehsil Narag, District Sirmaur (H.P.).

---

**CHANGE OF NAME**

I, Rajender Kumar s/o Sh. Kasiya, r/o Khaneweri (126), Jais Shimla, Theog, Shimla (H.P.)-171201 declare that I have changed my name from Raju (Old Name) to Rajender Kumar (New Name). All concerned please may note.

RAJENDER KUMAR  
*s/o Sh. Kasiya,  
r/o Khaneweri (126), Jais Shimla, Theog, Shimla (H.P.).*

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**CHANGE OF NAME**

I, Sunil Kumar s/o Sh. Prabhu Ram, VPO Garsa, Tehsil Bhuntar, District Kullu (H.P.) declare that in the Aadhar Card of my daughter her name is registered as Baby one of Kiran, which is wrong. Her correct name is Mishita Chauhan.

SUNIL KUMAR  
*s/o Sh. Prabhu Ram,  
VPO Garsa, Tehsil Bhuntar, District Kullu (H.P.).*

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**CORRECTION OF NAME**

I, Mandeep Kaur w/o Sh. Sunil Kumar, r/o Village Dakari, P.O. & Tehsil Ghumarwin, District Bilaspur (H.P.) declare that my name in school certificate, Voter Card & Bonafied certificate is Mandeep Kaur which is correct. But my name is wrongly entered as Manpreet Kaur in Aadhar Card. My correct name is Mandeep Kaur. All concerned please note.

MANDEEP KAUR  
*w/o Sh. Sunil Kumar,  
r/o Village Dakari,  
P.O. & Tehsil Ghumarwin, District Bilaspur (H.P.).*

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**CORRECTION OF NAME**

I, Kushlan Devi w/o Sh. Julfi Ram, r/o V.P.O. Biara, Punchrukhi, Tehsil Palampur, District Kangra (H.P.)-176103 my name has been wrongly mentioned as Kushla Devi in some documents. My correct name is Kushlan Devi. Both names refers to the same person.

KUSHLAN DEVI  
*w/o Sh. Julfi Ram,  
r/o V.P.O. Biara, Punchrukhi,  
Tehsil Palampur, District Kangra (H.P.).*

**CORRECTION OF NAME**

This is to inform that Mrs. Brikma Devi w/o Sh. Sahib Ram, r/o V.P.O. Ladoh, Punchrukhi, Tehsil Palampur, District Kangra (H.P.)-176103 has been wrongly mentioned as Vikrama Devi in some documents. Her correct name is Brikma Devi. Both names refers to the same person.

BRIKMA DEVI  
w/o Sh. Sahib Ram,  
r/o V.P.O. Ladoh, Punchrukhi,  
Tehsil Palampur, District Kangra (H.P.).

**CORRECTION OF NAME**

I, Sonia w/o Sh. Suresh Singh Rana, Village Garh, P.O. Pragpur, Tehsil Pragpur, District Kangra (H.P.) declare that in my son Chetanya Rana's birth certificate mine & my husband's name were wrongly recorded as Sonia Rana & Suresh Rana whereas our correct names are Sonia & Suresh Singh Rana as per Aadhar Cards. It may be corrected in birth certificate, Panchayat record & PM Shri Kendriya Vidyalaya Naleti records.

SONIA  
w/o Sh. Suresh Singh Rana,  
Village Garh, P.O. Pragpur,  
Tehsil Pragpur, District Kangra (H.P.).

**CORRECTION OF NAME**

I, Sunder Lata w/o Sh. Surender Kumar, Village Bishlai, P.O. Tunan, Tehsil Nirmand, Distt. Kullu (H.P.) declare that my name has wrongly entered as Snder Lata in my Aadhar Card it should be rectified and entered as Sunder Lata.

SUNDER LATA  
w/o Sh. Surender Kumar,  
Village Bishlai, P.O. Tunan,  
Tehsil Nirmand, Distt. Kullu (H.P.).

**CORRECTION OF NAME**

I, Skrim s/o Chaitaru, P.O. Bijani, Tehsil Sadar, District Mandi (H.P.) declare that in my Aadhar No. 5304 5178 2471 my name is wrongly entered as Naskrim. Correct name is Skrim.

SKRIM  
s/o Chaitaru,  
P.O. Bijani,  
Tehsil Sadar, District Mandi (H.P.).

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**CORRECTION OF NAME**

I, Ajay Kumar s/o Prakash Chand, r/o V.P.O. Kulharkar, Ward No. 7, Bindraban, Tehsil Palampur, Distt. Kangra (H.P.)-176 061 declare that my daughter's correct name is Rittika Jaryal. However in some of her records, her name has been wrongly written as Ritika Jaryal. The names Rittika Jaryal and Ritika Jaryal refer to one and the same girl. Henceforth, she shall be known by her correct name Rittika Jaryal for all official and legal purposes.

AJAY KUMAR  
s/o Prakash Chand,  
r/o V.P.O. Kulharkar,  
Ward No. 7, Bindraban,  
Tehsil Palampur, Distt. Kangra (H.P.)-176 061.

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**CHANGE OF NAME**

I, Mrs. Pawna Devi w/o Late Sh. Preetam Chand, r/o Ward No. 4, Village Ambari, P.O. Malan, Tehsil Nagrota Bagwan, District Kangra (H.P.)-176 047 declare that my correct name is Pawna Devi. In previous documents my name has been incorrectly mentioned as Pawana Devi. Henceforth, I shall be known as Pawna Devi for all official, legal and personal purposes.

PAWNA DEVI  
w/o Late Sh. Preetam Chand,  
r/o Ward No. 4, Village Ambari, P.O. Malan,  
Tehsil Nagrota Bagwan, District Kangra (H.P.)-176 047.

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**CORRECTION OF NAME**

I, Sani w/o Sh. Udho Ram, r/o Ward No. 1, V.P.O. Lohna Bandla, Tehsil Palampur, District Kangra (H.P.)-176 061 do hereby declare that my correct name is Sani. However in some of my records my name has been wrongly mentioned as Sahni Devi. Sani and Sahni Devi refer to one and the same lady. Henceforth, I shall be known by my correct name Sani for all official and legal purposes.

SANI  
w/o Sh. Udho Ram,  
r/o Ward No. 1, V.P.O. Lohna Bandla,  
Tehsil Palampur, District Kangra (H.P.)-176 061.

**CORRECTION OF NAME**

I, Mrs. Pawna Devi w/o Late Sh. Preetam Chand, r/o Ward No. 4, Village Ambari, P.O. Malan, Tehsil Nagrota Bagwan, District Kangra (H.P.)-176 047 hereby declare that the correct name of my Husband is Preetam Chand. In some documents his name has been incorrectly mentioned as Pritam Chand which is wrong. Henceforth, he shall be known as Preetam Chand for all official, legal and personal purposes.

PAWNA DEVI  
w/o Late Sh. Preetam Chand,  
r/o Ward No. 4, Village Ambari, P.O. Malan,  
Tehsil Nagrota Bagwan, District Kangra (H.P.)-176 047.

**CORRECTION OF NAME**

I, Dalip Singh Chauhan s/o Sh. Relu Ram, Village Ramdara, Tehsil Nerwa, Distt. Shimla (H.P.) declare that my son's real name is Akshat Chauhan, but his name is wrongly registered as Akshit Chauhan in his Aadhar Card which should be corrected and made Akshat Chauhan.

DALIP SINGH CHAUHAN  
s/o Sh. Relu Ram,  
Village Ramdara,  
Tehsil Nerwa, Distt. Shimla (H.P.).

**CORRECTION OF NAME**

I, Priyanka w/o Sh. Mukesh Kumar, r/o V.P.O. Ghar Jarot, Tehsil Nagrota Surian, District Kangra (H.P.) declare that my name in my Aadhar Card is wrongly entered as Monika, whereas my correct name is Priyanka. Concerned note.

PRIYANKA  
w/o Sh. Mukesh Kumar,  
r/o V.P.O. Ghar Jarot,  
Tehsil Nagrota Surian, District Kangra (H.P.).

**CORRECTION OF NAME**

I, Bharti Nandan w/o Sh. Vasu Dev Nandan, r/o Village & P.O. Barara, Tehsil Bamson at Tauni Devi, Distt. Hamirpur (H.P.) declare that in my Aadhar Card having number 7797 2783 0206 my name is wrongly entered as Bharti Kapoor, whereas my correct name is Bharti Nandan. I shall be known as Bharti Nandan for all purposes in future. Please note.

BHARTI NANDAN  
w/o Sh. Vasu Dev Nandan,  
r/o Village & P.O. Barara,  
Tehsil Bamson at Tauni Devi, Distt. Hamirpur (H.P.).

---

**CORRECTION OF NAME**

I, Madhu Thakur d/o Sh. Niranjn Singh Rohal, r/o Rohal Villa, Sector-1, New Shimla (H.P.) do solemnly affirm and declare that in my Pan Card bearing No. AHPPT9332C, my father's name has been wrongly entered as Narender Rohal. The correct name of my father is Niranjn Singh Rohal. All concerned are requested to take note of this correction.

MADHU THAKUR  
*d/o Sh. Niranjn Singh Rohal,  
r/o Rohal Villa, Sector-1,  
New Shimla (H.P.).*

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**CORRECTION OF NAME**

I, Hira Devi w/o Javind Lal, Village Bhargaon, P.O. Bhutti, Sub-Tehsil Kotgarh, District Shimla (H.P.) declare that my name is Hiradu Devi on my Aadhar Card, while it is Hira Devi in the Panchayat records. Please correct my name to Hira Devi.

HIRA DEVI  
*w/o Javind Lal,  
Village Bhargaon, P.O. Bhutti,  
Sub-Tehsil Kotgarh, District Shimla (H.P.).*

---

**CHANGE OF NAME**

I, Fateh Singh s/o Kalyan Singh, r/o Village & P.O. Dugana, Tehsil Kamrau, District Sirmaur (H.P.) declare that I have changed the name of my son from Samarth Pundir to Sidharth Pundir. in his Aadhar Card No. 2744 8197 0183. All concerned please may note.

FATEH SINGH  
*s/o Kalyan Singh,  
r/o Village & P.O. Dugana,  
Tehsil Kamrau, District Sirmaur (H.P.).*

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**CHANGE OF NAME**

I, Parveen Kumar Sharma s/o Sh. Chiranjiv Lal Sharma, r/o Ward No. 4, Chander Lok Colony, H. No. 70, Shiv Priya Sadan, Una (T), District Una (H.P.)-174 303 do hereby declare that my name has been wrongly entered as Parveen KR and Parveen Kumar in the certificate of my son Bhuvnesh Sharma. My correct name is Parveen Kumar Sharma. That Parveen Kumar, Parveen KR and Parveen Kumar Sharma refer to one and the same person. All concerned note.

PARVEEN KUMAR SHARMA  
*s/o Sh. Chiranjiv Lal Sharma,  
r/o Ward No. 4, Chander Lok Colony,  
H. No. 70, Shiv Priya Sadan,  
Una (T), District Una (H.P.)-174 303.*

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**CHANGE OF NAME**

I, Deepak s/o Sh. Ashok Kumar, r/o Village Chhand, P.O. Khargat, Tehsil Sihunta, District Chamba (H.P.) declare that I have changed my name from Chhanga Ram to Deepak for all purposes in future. All concerned please note.

DEEPAK  
s/o Sh. Ashok Kumar,  
r/o Village Chhand, P.O. Khargat,  
Tehsil Sihunta, District Chamba (H.P.).

---

**CORRECTION OF NAME**

I, Bhavya Kirti Tegta s/o Ranveer Singh Tegta, V.P.O. Karasa, Tehsil Rohru, District Shimla (H.P.) declare that my father's name wrongly mentioned as Ranveer Tegta in my educational records therefore it should be changed to Ranveer Singh Tegta in my all educational records. All concerned note please.

BHAVYA KIRTI TEGTA  
s/o Ranveer Singh Tegta,  
V.P.O. Karasa,  
Tehsil Rohru, District Shimla (H.P.).

---

**CHANGE OF NAME**

I, Ravinder Kumar s/o Sh. Kiker Singh, r/o V.P.O. Bela, Tehsil Nadaun, District Hamirpur (H.P.) declare that I have changed my minor daughter's name from Aadheti to Aditi for all purposes in future. Please note.

RAVINDER KUMAR  
s/o Sh. Kiker Singh,  
r/o V.P.O. Bela,  
Tehsil Nadaun, District Hamirpur (H.P.).

---

**CORRECTION OF NAME**

I, Ambri Devi aged 53 years w/o Sh. Desh Raj, r/o V.P.O. Rajal, Tehsil & District Kangra (H.P.) do hereby declare that my correct name as per my certificates and ID Proofs is Anju Kumari. That my name has been recorded as Ambri Devi in the Army records and certificates of my son Ankush Kumar Army No. 13778148X Rank NK Ankush Kumar. That I want to change and correct my name from Ambri Devi to Anju Kumari. That Ambri Devi and Anju Kumari is one and same person. Hence this Affidavit IN-HP59794291615793X dated 13-10-2025.

AMBRI DEVI  
w/o Sh. Desh Raj,  
r/o V.P.O. Rajal,  
Tehsil & District Kangra (H.P.).



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**CHANGE OF NAME**

I, Sanjana Saini w/o Sh. Ashwani Saini, r/o 1/11 Saini Bhawan, Near Petrol Pump Nahan, District Sirmaur (H.P.) have changed my name from Satnam Kaur (Old Name) to Sanjana Saini (New Name). All concerned please may note.

SANJANA SAINI  
w/o Sh. Ashwani Saini,  
r/o 1/11 Saini Bhawan,  
Near Petrol Pump Nahan,  
District Sirmaur (H.P.).

---

**CHANGE OF NAME**

I, Vinod Chandla aged 52 years s/o Late Sh. Balbir Singh Chandla, r/o Second Floor, Amrik Singh Building Khalini, Shimla (H.P.) declare that I am father of Shreya Chandla who is student of Class 10th of Convent of Jesus & Marry Shimla. That we have changed the name of our Daughter from Shreya Chandla to Isha Chandla. That now I want to change the name of my daughter in her school record.

VINOD CHANDLA  
s/o Late Sh. Balbir Singh Chandla,  
r/o Second Floor, Amrik Singh Building,  
Khalini, Shimla (H.P.).

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**CHANGE OF NAME**

I, Bimla Devi w/o Sh. Baldev Raj, r/o Village Himmer, P.O. Kotlu Brahmna, Tehsil Ghumarwin, Distt. Bilaspur (H.P.) declare that in my Aadhar Card No. 6462 6636 3644 my name is wrongly entered as Champa Devi. Now I have changed my name from Champa Devi (Previous Name) to Bimla Devi (New Name). All concerned please may note.

BIMLA DEVI  
w/o Sh. Baldev Raj,  
r/o Village Himmer, P.O. Kotlu Brahmna,  
Tehsil Ghumarwin, Distt. Bilaspur (H.P.).

